Office of Directorate General of Foreign Trade
New Delhi -0

Para 4.7 Decision)

MEETING NUMBER : 15/82-ALC4/2012 **MEETING DATE** : 09.08.2012

The Meeting No. 15/82 in the year 2012-13 to consider the cases under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy, 2009-14 pertaining to products falling in Chapter 29 and 30 was held on 09.08.2012 under the Chairmanship of Addl DGFT, Shri Mukesh Bhatnagar, in Room No.11, Udyog Bhawan, New Delhi..

Following members were present:-

1. Shri Jasbir Singh, Consultant, Department of Chemicals and Petrochemicals
2. Shri D.N. Mathur, Consultant, Department of Pharmaceutical
3. Shri R.C. Meena, Dy. Director General of Foreign Trade

Case No.B229	M/s. Divis Laboratories Limited
Norms Committee Meeting No.15/AM13	
Meeting Date:09.08.2012	

Sl. No.	F.No.	Name of export product
1.	01/82/162/01036/AM11/DES-III	4-ISO Propyl -3- Methyl Phenol (4-IPMP)
2.	01/82/162/01037/AM11/DES-III	Apocarotenal 02%
3.	01/82/162/01038/AM11/DES-III	Apomix 73
4.	01/82/162/01039/AM11/DES-III	Apocarotenal
5.	01/82/162/01040/AM11/DES-III	Asta Feed 10%
6.	01/82/162/01041/AM11/DES-III	Astaxanthine
7.	01/82/162/01044/AM11/DES-III	2-((1,5-bis(benzhydryloxy) -4-oxo-1,4-dihydropyridin-2-yl)methoxy) isoindoline-1,3-dione (BAL 0029711)

Decision: It was decided to give final reminder to the firm to furnish the Drug Manufacturing Licence in respect of the above export products within 15 days failing which their case would be closed. Accordingly, the case was deferred for 6.9.2012.

Case No.B 230	M/s Divis Laboratories Limited
Norms Committee Meeting No.15/AM13	F.No.01/82/162/00761/AM12/DES-III
Meeting Date:09.08.2012	

Decision: In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/232/2012-PI (Norms) dated 31.7.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Export Qty.	Sl.No.	Import items	Qty. allowed (kg/kg)
DL-Naproxen	1 kg	1.	B-Naphthol	1.14

		2.	Methanol	1.29
		3.	Sulfuric Acid	As per Central Excise Certificate
		4.	Ethylene Dichloride	0.78
		5.	C S Lye	2.51
		6.	Nitro Methane	0.35
		7.	Acetyl Chloride	0.69
		8.	Aluminium Chloride	1.37
		9.	Sodium Carbonate	As per Central Excise Certificate
		10.	Sodium Hydro Sulfite	
		11	Monochloro Acetic Acid	0.89
		12	2-Butanol	0.95
		13	Toluene	0.38
		14.	p-toluene Sulfonic Acid	As per Central Excise Certificate
		15	KOH Flakes	1.14
		16	Acetic Acid	0.70
		17	Hydroxylamine Sulfate Or Hydroxylamine HCL	0.55 Or 0.47
		18 to 22	As per Central Excise Certificate	

RA may take appropriate action as per the decision of Norms Committee.

The Committee noted that there is a vast improvement in the consumption norms of this item

covered under S.No A 197 and A 2583. The Committee intends to revise the norms expeditiously and therefore, Pharmaexil is advised to provide All Industry data so that a comprehensive view can be taken. This matter will be reviewed in the Norms Committee after two months.

Case No.B 231	M/s Divis Laboratories Limited
Norms Committee Meeting No.15/AM13	F.No.01/82/162/00762/AM12/DES-III
Meeting Date:09.08.2012	

Decision: In the light of earlier decision taken in meeting no. 13/82 dated 17.7.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per decision given below or as applied by the firm, whichever is less:

Export product	Export Qty.	Sl.No.	Import items	Qty. allowed (kg/kg)
DEXTROMETHORPHAN HBR	1 kg	1.	N-Formal Octabase	1.35
		2.	Phosphorus Pentoxide	1.30
		3	Hydrobromide Acid	0.66
		4	Methanol	1.60

RA may take appropriate action as per the decision of Norms Committee.

Case No.B 232	M/s. Divis Laboratories Ltd.
Norms Committee Meeting No.15/AM13	F.No. 01/82/162/00763/AM12/DES III
Meeting Date:09.08.2012	

Decision:. In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/233/2012-PI(Norms) dated 31.7.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Export Qty.	Sl.No.	Import items	Qty. allowed (kg/kg)
Nabumetone	1 kg	1.	2-Acetyl-6-methoxynaphthalene	1.71
		2.	Ethyl Acetate	4.73
		3.	Sodium Methoxide Powder	0.93
		4.	Toluene	0.40
		5.	HCL	As per Central

				Excise Certificate
		6.	Sodium Chloride	
		7.	Methanol	3.16
		8.	p-Toluenesulphonic acid	As per Central Excise Certificate
		9.	10%Pd/C(50% wet)	0.009
		10	Hydrogen gas	As per Central Excise Certificate
		11	Nitrogen Gas	
		12	Activated Carbon	0.10

RA may take appropriate action as per the decision of Norms Committee.

Case No.B 233	M/s. Divis Laboratories Limited
Norms Committee Meeting No.15/AM13	F.No.01/82/162/00760/AM12/DES-III
Meeting Date:09.08.2012	

Decision: In the light of earlier decision taken in meeting no. 14/82 dated 31.7.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Export Qty.	Sl.No.	Import items	Qty. allowed (kg/kg)
Naproxen Sodium	1 kg	1.	B-Naphtol	1.29
		2.	Nitromethane	0.40
		3.	Acetyl Chloride	0.79
		4.	Aluminium Chloride	1.56
		5.	Mono Chloro Acetic Acid	1.02
		6.	2-Butanol	1.27
		7.	KOH Flakes	1.32
		8.	Acetic Acid	0.83

		9.	Hydroxylamine Sulfate (or) Hydroxylamine HCL	0.63 (or) 0.54
		10.	Activated Carbon	0.100
		11.	N-Octyl-D-Glucamine	0.100
		12.	Methanol	2.63
		13.	Ethylene Dichloride	0.89
		14.	Acetone	0.60
		15.	Toluene	1.80
		16.	Sulfuric Acid	As per Central Excise Certificate
		17.	Sodium Carbonate	
		18.	Sodium Hydrosulfite	
		19.	p-Toluene Sulfonic Acid	
		20.	HCL	
		21	Hyflo Super Cel	
		22	Ammonia Gas	
		23	Disodium EDTA	
		24	Vacuum Salt	
		25.	C S Lye	4.00

RA may take appropriate action as per the decision of Norms Committee.

The Committee noted that there is a vast improvement in the consumption norms of this item covered under S.No A . The Committee intends to revise the norms expeditiously and therefore, Pharmaexil is advised to provide All Industry data so that a comprehensive view can be taken. This matter will be reviewed in the Norms Committee after two months.

Case No.B 234	M/s. Divis Laboratories Ltd.
Norms Committee Meeting No.15/AM13	F.No. 01/82/162/00758/AM12/DES III
Meeting Date:09.08.2012	

Decision:. In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/274/2012-PI(Norms) dated 31.7.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Export Qty.	Sl.No.	Import items	Qty. allowed (kg/kg)
2-Acetyl-6-Methoxy Naphthalene	1 kg	1.	B-Naphthol	1.10
		2.	Methanol	1.22
		3.	Sulfuric Acid	As per Central Excise Certificate
		4.	Ethylene Dichloride	0.66
		5.	C.S. Lye	0.22
		6.	Nitromethane	0.32
		7.	Acetyl Chloride	0.637
		8.	Aluminium Chloride	1.162
		9.	Sodium Carbonate	As per Central Excise Certificate
		10.	Sodium Hydrosulphite	

RA may take appropriate action as per the decision of Norms Committee.

Case No.B 235	M/s. Divis Laboratories Ltd.
Norms Committee Meeting No.15/AM13	F.No. 01/82/162/00759/AM12/DES III
Meeting Date:09.08.2012	

Decision:. It was decided to send the application again to Department of Pharmaceuticals for comments. Accordingly, case was deferred for 6.9.2012.

Case No.B 236	M/s. Divis Laboratories Ltd.
Norms Committee Meeting No.15/AM13	F.No. 01/82/162/00177/AM 12/DES III F.No. 01/82/162/00178/AM 12/DES III F.No. 01/82/162/00179/AM 12/DES III F.No. 01/82/162/00180/AM 12/DES III F.No. 01/82/162/00183/AM 12/DES III F.No. 01/82/162/00184/AM 12/DES III

	F.No. 01/82/162/00185/AM 12/DES III F.No. 01/82/162/00186/AM 12/DES III F.No. 01/82/162/00187/AM 12/DES III F.No. 01/82/162/00188/AM 12/DES III F.No. 01/82/162/00189/AM 12/DES III F.No. 01/82/162/00190/AM 12/DES III F.No. 01/82/162/00191/AM 12/DES III F.No. 01/82/162/00192/AM 12/DES III F.No. 01/82/162/00193/AM 12/DES III F.No. 01/82/162/00194/AM 12/DES III
Meeting Date:09.08.2012	

Decision: It was decided to give final reminder to the firm to furnish the following information within 15 days failing which the case would be closed:

- Copy of valid Drug Manufacturing Licence showing the approved composition of the export products.
- Copy of Master Batch Formula duly authenticated by Quality Control Incharge production and consumption data certified by Central Excise Authority for the last three years.

The case was deferred for 6.9.2012.

Case No.B 237	M/s. DSM Anti-Infectives India Limited
Norms Committee Meeting No.15/AM13	F.No. 01/82/050/01305/AM 11/DES III F.No 01/82/050/01440/AM 11/DES III F.No. 01/82/050/01309/AM 11/DES III F.No. 01/82/050/01109/AM 11/DES III
Meeting Date:09.08.2012	
Adv. Lic. No. 2210010237 dated 4.8.2010 Adv. Lic. No. 2210010247 dated 5.8.2010 Adv. Lic. No. 2210010203 dated 21.7.2010	

Decision: It was observed that the Boric Acid, Methanol and Butyl Acetate are not required in the process and hence norms were not given for the above three import products in the Norms Committee earlier decision dated 22.2.2011. It was, therefore, decided to reject the request of the firm. RA may take appropriate action as per the decision of Norms Committee.

Case No.B 238	M/s. DSM Anti-Infectives India Limited
Norms Committee Meeting No.15/AM13	F.No. 01/82/050/01319/AM 11/DES III F.No 01/82/050/01106/AM 11/DES III
Meeting Date:09.08.2012	RA F. No. 22/24/040/00048/AM 11 RA F. No. 22/24/040/00020/AM 11
Adv. Lic. No. 2210010536 dated 18.10.2010 Adv. Lic. No. 2210010163 dated 9.7.2010	

Decision: In respect of both the Advance Licences NO. 2210010536 dated 18.10.2010 and 2210010163 dated 9.7.2010, it was observed that the Norms Committee earlier decision required no amendment as the inputs for which norms were not fixed are not required in the process. Therefore, the request of the firm was rejected.

Case No.B 239	M/s. Vivimed Labs Limited
Norms Committee Meeting No.15/AM13	F.No. 01/82/050/01689/AM 11/DES III
Meeting Date:09.08.2012	RLA File No. 09/24/040/00344/AM 11

Adv. Lic. No. 0910045586 dated 18.2.2011	
Decision: It was decided to defer the case for 6.9.2012 for comments of Department of Chemicals and Petrochemicals.	

Case No.B 240	M/s. Jubilant Lifesciences Limited
Norms Committee Meeting No.15/AM13	F.No. 01/82/050/01600/AM 11/DES III
Meeting Date:09.08.2012	R.A File No. 05/23/040/00082/AM 11
Adv. Lic. No. 0510267990 dated 13.7.2010	
Decision: It was decided to call from the firm production and consumption data duly certified by the Central Excise Authority. The case was deferred for 6.9.2012.	

Case No.B 241	M/s. Jubilant Lifesciences Limited
Norms Committee Meeting No.15/AM13	F.No. 01/82/050/01598/AM 11/DES III
Meeting Date:09.08.2012	R.A File No. 05/23/040/00129/AM 11
Adv. Lic. No. 0510271327 dated 25.8.2010	
Decision: It was decided to call from the firm production and consumption data duly certified by the Central Excise Authority. The Case was deferred for 6.9.2012.	

Case No.B 242	M/s. Jubilant Life sciences Limited
Norms Committee Meeting No.15/AM13	F.No. 01/82/050/01593/AM 11/DES III
Meeting Date:09.08.2012	R.A File No. 05/23/040/00138/AM 11
Adv. Lic. No. 0510272117 dated 6.9.2010	
Decision: It was decided to defer the case for 6.9.2012 for comments of Department of Chemicals and Petrochemicals.	

Case No.B 243	M/s. Jubilant Life sciences Limited
Norms Committee Meeting No.15/AM13	F.No. 01/82/050/0248/AM 10/DES III
Meeting Date:09.08.2012	R.A File No. 05/24/040/00146/AM 10
Adv. Lic. No. 0510244396 dated 24.9.2009	
Decision: It was decided to call from the firm production and consumption data duly certified by the Central Excise Authority. Accordingly, the case was deferred for 6.9.2012.	

Case No.B 244	M/s. Lupin Limited
Norms Committee Meeting No.15/AM13	F.No. 01/82/050/509/AM 11/DES III
Meeting Date:09.08.2012	R.A File No. 3/95/40/177/AM 11
Adv. Lic. No. 0310577817 dated 6.9.2010	

Decision In the light of earlier decision taken in meeting no. 12/AM 13 dated 3.7.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Export Qty.	Sl.No.	Import items	Qty. allowed (kg/kg)
Sertraline HCL	1 kg	1.	Activated Carbon	0.029
		2.	Caustic Soda Flakes	0.55
		3.	Ethyl Acetate	2.778
		4.	Methanol	4.836
		5.		

		5.	Methyl Isobutyl Ketone	0.66				
		6	D L Mandelic Acid	0.462				
		7	Activated Carbon	0.0006				
							Methanol	1.91
		8	Potassium Hydroxide	0.225				
		9	Methanol	1.91				
		10	Caustic Soda Lye					

RA may take appropriate action as per the decision of Norms Committee.

Case No.B 245	M/s. New Alliance Dye Chem Pvt. Ltd.
Norms Committee Meeting No.15/AM13	F.No. 01/82/050/00440/AM 12/DES III
Meeting Date:09.08.2012	R.A File No. 03/95/040/00227/AM 12
Adv. Lic. No. 0310638201 dated 23.05.2012	
Decision: It was decided to defer the case for 6.9.2012 for comments of Department of Chemicals and Petrochemicals.	

Case No.B 246	M/s. Navin Fluorine International Limited, Mumbai
Norms Committee Meeting No.15/AM13	F.No. 01/82/050/0947/AM 12/DES III
Meeting Date:09.08.2012	R.A File No. 03/94/040/00537/AM 12
Adv. Lic. No. 0310658382 dated 7.10.2011	
Decision: It was decided to amend the description of export product from EDTA Diammonium (Liquid) Assay Min. 40% to " EDTA Diammonium".	

Case No.B 247	M/s. Arch Pharmalabs Limited, Mumbai
Norms Committee Meeting No.15/AM13	F.No. 01/82/050/00870/AM 09/DES III (Pt.)
Meeting Date:09.08.2012	R.A File No. 03/94/040/00393/AM 09
Adv. Lic. No. 0310481979 dated 8.8.2008	
Decision: It was decided to send the request of the firm to Department of Pharmaceuticals again for their comments. Accordingly, the case was deferred for 6.9.2012.	

Case No.B 248	M/s. Rohan Exports India Limited M/s. Mahesh Raj Chemicals Limited
Norms Committee Meeting No.15/AM13	F.No. 01/83/162/00654/AM 12/DES III
Meeting Date:09.08.2012	
Decision: It was decided to defer the case for 6.9.2012 for comments of Department of Chemicals and Petrochemicals.	

Case No.B 249	M/s. Shamrock Pharmachem Pvt. Ltd.
Norms Committee Meeting No.15/AM13	F.No. 01/82/01448/AM 11/DES III
Meeting Date:09.08.2012	R.A File No. 03/95/040/00825/AM 11
Adv. Lic. No. 0310609520 dated 5.1.2011	
Decision: It was decided to defer the case for 6.9.2012 for comments of Department of Pharmaceuticals.	

Case No.B 250	M/s. Alembic Limited, Ahmedabad
Norms Committee Meeting No.15/AM13	F.No. 01/82/050/01032/AM 12/DES III
Meeting Date:09.08.2012	R.A File No. 34/24/040/00061/AM 12
Adv. Lic. No. 3410032232 dated 18.11.2011	
Decision: It was decided to add the word "Sterile IP/BP" at the end of both the import products. Rest of the minutes would remain. RA may take appropriate action as per the decision of Norms Committee.	

Case No.B 251	M/s. Ascent Finechem Pvt. Limited
Norms Committee Meeting No.15/AM13	F.No. 01/82/050/00875/AM 12/DES III
Meeting Date:09.08.2012	R.A File No. 34/24/040/00147/AM 12
Adv. Lic. No. 0810103865 dated 22.9.2011	

Decision: In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/1/2012-Ch. II dated 4.7.2012, it was decided to revised the norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export Product	Export Qty.	S.No	Import Items	Qty. Allowed
N-(3-Aminopropyl) Imidazole Clear Colourless to Pale Yellow Liquid	1 kg	1.	Imidazole (white to off-white crystals)	0.889 kg

RA may take appropriate action as per the decision of Norms Committee.

Case No.B 252	M/s. Cadila Healthcare Limited
Norms Committee Meeting No.15/AM13	F.No. 01/82/050/00978/AM 10/DES III
Meeting Date:09.08.2012	R.A File No. 08/24/40/00194/AM 10
Adv. Lic. No. 0810083945 dated 6.11.2009	

Decision: In the light of earlier decision taken in meeting no. 13/AM 13 dated 17.7.2012, it was decided to revise norms already fixed under Para 4.7 of HBP v 1 as per details given below or as applied by the firm, whichever is less:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Losartan Potassium	1 kg.	1.	Toulene	1.74 kg/kg
		2.	Sodium Borohydride	0.066 kg/kg
		3.	Ethyl Acetate	1.24 kg/kg
		4.	Aceto Nitrile	1.856 kg/kg
		5.	Methanol	0.335 kg/kg
		6.	Acetone	1.74 kg/kg

		7.	N-Heptane	0.66 kg/kg

RA may take appropriate action as per the decision of Norms Committee.

Case No.B 253	M/s. Aqua Pharma Limited, Pune
Norms Committee Meeting No.15/AM13	F.No. 01/87/0162/00674/AM 12/DES III
Meeting Date:09.08.2012	
Decision: It was decided to defer the case for 6.9.2012 for comments of Department of Chemicals and Petrochemicals.	

Case No.B 254	M/s. Aqua Pharma Limited, Pune
Norms Committee Meeting No.15/AM13	F.No. 01/82/0162/00670/AM 12/DES III
Meeting Date:09.08.2012	
Decision: It was decided to defer the case for 6.9.2012 for comments of Department of Chemicals and Petrochemicals.	

Case No.B 255	M/s. Aqua Pharma Limited, Pune
Norms Committee Meeting No.15/AM13	F.No. 01/82/0162/00673/AM 12/DES III
Meeting Date:09.08.2012	
Decision: It was decided to defer the case for 6.9.2012 for comments of Department of Chemicals and Petrochemicals.	

Case No.B 256	M/s. Aqua Pharma Limited, Pune
Norms Committee Meeting No.15/AM13	F.No. 01/82/0162/00672/AM 12/DES III
Meeting Date:09.08.2012	
Decision: It was decided to defer the case for 6.9.2012 for comments of Department of Chemicals and Petrochemicals.	

Case No.B 257	M/s. Aqua Pharma Limited, Pune
Norms Committee Meeting No.15/AM13	F.No. 01/82/0162/00671/AM 12/DES III
Meeting Date:09.08.2012	
Decision: It was decided to defer the case for 6.9.2012 for comments of Department of Chemicals and Petrochemicals.	

Case No.B 258	M/s. Navin Florine International Limited
Norms Committee Meeting No.15/AM13	F.No. 01/82/050/00970/AM 12/DES III
Meeting Date:09.08.2012	R.A File No. 03/95/040/00475/AM 12
Adv. Lic. No. 0310659433 dated 13.10.2011	
Decision: It was decided to reject the case as there was no justification for enhancement. The norms were fixed on the basis of comparative data.	

Case No.B 259	M/s. Hindustan Polyamides & Fibers Limited
Norms Committee Meeting No.15/AM13	F.No. 01/82/0162/01180/AM 10/DES III
Meeting Date:09.08.2012	

Decision: It was decided to defer the case for 6.9.2012 for comments of Department of Chemicals and Petrochemicals.	

Case No.B 260	M/s. Coral Drugs Pvt. Ltd.
Norms Committee Meeting No.15/AM13	F.No. 01/82/050/00226/AM 09/DES III
Meeting Date:09.08.2012	R.A File No. 05/24/040/00699/AM 09
Adv. Lic. No. 0510213410 dated 12.7.07	
Decision: It was decided to defer the case for 6.9.2012 for comments of Department of Pharmaceuticals.	

Case No.B 261	M/s. Coral Drugs Pvt. Ltd.
Norms Committee Meeting No.15/AM13	F.No. 01/82/050/00929/AM 09/DES III F.No 01/82/50/00227/AM 09/DES III
Meeting Date:09.08.2012	R.A File No. 05/24/040/00336/AM 09 RA File No. 05/24/040/00336/AM 09
Adv. Lic. No. 0510226234 dated 26.8.08 Adv. Lic. No. 0510212483 dated 26.11.07	

Decision: In line with the decision taken in meeting no. 46/10 dated 9.2.2010 , It was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export Product	Export Quantity	S.No	Import Product	Quantity Allowed
Flutamide USP	1 kg	1.	4-Nitro-3-Trifluoro Methylaniline	1.04 kg

RA may take appropriate action as per the decision of Norms Committee.

Case No.B 262	M/s. Bayer Cropscience Ltd.
Norms Committee Meeting No.15/AM13	F.No. 01/82/50/00209/AM 11/DES III F.No. 01/82/50/01084/AM 11/DES III
Meeting Date:09.08.2012	RA F.No. 03/94/040/00190/AM 10 RA F.No. 03/94/040/00398/AM 11
Adv. Lic. No. 0310523818 dated 12.6.09 Adv. Lic. No. 0310588170 dated 17.8.2010	
Decision: It was decided to amend the description of export product from Flumenthrin 90% Solution to “Flumenthrin – 90%. Rest of the minutes would remain same.	

Case No.B 263	M/s. Enaltec labs ltd.
Norms Committee Meeting No.15/AM13	F.No. 01/82/50/01364/AM 12/DES III
Meeting Date:09.08.2012	R.A F. No. 03/94/40/9241/AM 12

Decision: It was decided to amend the description of import items as per details below:

1. (4R-CIS)-6-[(Acetyloxy)-Methyl]-2,2-Dimethyl-1,3-Dioxane-4-Acetic Acid-1,1-Dimethylethyl Ester
2. [[4-(4-Flrophenyl)-6-(1-methylethyl)-2-[methyl (methylsulfonyl)amino]-5-pyrimidinyl]methyl] triphenylphosphonium bromide.

The norms earlier fixed in the meeting no. 49/82 dated 6.3.2012 would remain same.
RA may take appropriate action as per the decision of Norms Committee.

Case No.C 35	M/s. Hindustan Polyamides & Fibers Ltd.
Norms Committee Meeting No.15/AM13	F.No. 01/82/162/00836/AM 12/DES III

Norms Committee Meeting No.15/AM13	F.No. 01/82/162/00890/AM 12/DES III
Meeting Date:09.08.2012	

Decision: It was decided to defer the case for 6.9.2012 for comments of Department of Chemicals and Petrochemicals.

Case No.C 36	M/s. Bliss G V S Pharma Limited
Norms Committee Meeting No.15/AM13	F.No. 01/82/162/1192/AM 10/DES III
Meeting Date:09.08.2012	

Decision: It was decided to send the details provided by Pharmexcil to Department of Pharmaceuticals for their comments. It was also decided to give reminder to DGCI for furnishing their comments in the matter immediately.

The case was deferred for 6.9.2012.

Case No.B 37	M/s. Anu's Laboratories Limited, Hyderabad
Norms Committee Meeting No.15/AM13	F.No. 01/82/50/162/00716/AM 11/DES III
Meeting Date:09.08.2012	

Decision: It was decided to request the firm to send their application routed through Chemexcil and also to furnish data of consumption of other exporting companies. The case was deferred for 6.9.2012.

Case No.C 38	M/s. Camlin Fine Chemicals Limited
Norms Committee Meeting No.15/AM13	F.No. 01/82/162/00983/AM 12/DES III
Meeting Date:09.08.2012	

Decision In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O no. 14010/39/2011-Ch. II dated 1.2.2012, it was decided to fix norms under Para 4.7 of HBP v1 as per the details given below or as applied by the firm, whichever is less:

Export Product	Export Quantity	S,No	Import Product	Quantity allowed
Purified Vanillin	1 kg	1	Crude Vanillin	1.01 kg

RA may take appropriate action as per the decision of Norms Committee.

Case No.C 39	M/s. Encee Aromatics Pvt. Ltd.
Norms Committee Meeting No.15/AM13	F.No. 01/82/162/00745/AM 12/DES III
Meeting Date:09.08.2012	

Decision It was decided to defer the case for 6.9.2012 for comments of Department of Chemicals and Petrochemicals.

Case No.C 40	M/s. Encee Aromatics Pvt. Ltd.
Norms Committee Meeting No.15/AM13	F.No. 01/82/162/00008/AM 13/DES III
Meeting Date:09.08.2012	

Decision It was decided to defer the case for 6.9.2012 for comments of Department of Chemicals

Decision It was decided to defer the case for 6.9.2012 for comments of Department of Chemicals and Petrochemicals.

Case No.C 41	M/s. Camlin Fine Chemicals Limited
Norms Committee Meeting No.15/AM13	F.No. 01/82/162/00922/AM 12/DES III
Meeting Date:09.08.2012	
Decision It was decided to defer the case for 6.9.2012 for comments of Department of Chemicals and Petrochemicals.	

1	**Case No.:44/39/82-ALC4/2010**	Party Name:ASTRIX LABORATORIES LTD.,	Meet No/Date:15/82-ALC4/2012 09.08.2012	**Status:Case Rejected**
	HQ File :01/82/050/01125/AM11/	RLA File :09/24/040/00301/AM10/	Lic.No/Date:0910040874 09.02.2010	Defer Date:
	Decision : It was observed that this case has already been approved in meeting no. 2 held on 10.4.2012. Therefore, the case was withdrawn**.**			

2	**Case No.:15/31/82-ALC4/2010**	Party Name:R L FINE CHEM	Meet No/Date:15/82-ALC4/2012 09.08.2012	**Status:Case Deferred**
	HQ File :01/82/050/00940/AM11/	RLA File :07/24/040/00156/AM11/	Lic.No/Date:0710073569 12.08.2010	Defer Date:06.09.2012
	Decision : It was decided to send a copy of application to Department of Pharmaceuticals again for their comments. Accordingly, the case was deferred for 6.9.2012.			

3	**Case No.:9/24/82-ALC4/2010**	Party Name:RAMPEX LABS PVT. LTD.	Meet No/Date:15/82-ALC4/2012 09.08.2012	**Status:Case Approved**
	HQ File :01/82/050/00809/AM11/	RLA File :09/24/040/00194/AM11/	Lic.No/Date:0910043391 07.09.2010	Defer Date:

Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/414/2011-PI(Norms) dated 13.6.2012, it was decided to ratify norms under Para 4.7 of HBP v 1 as per details given below or as applied by the firm, whichever is less:

Export Product	Export Quantity	S,No	Import Product	Quantity allowed Kg/kg
Metaclorofenil Piperazina (or) (1-(3-Chlorophenyl) Piperazine)	1 kg	1.	Meta Chloro aniline	1.10
		2.	Thionyl Chloride	1.87
		3.	Diethanolamine	0.83

RA may take appropriate action as per the decision of Norms Committee.

4	**Case No.:10/28/82-ALC4/2010**	Party Name:VIVIMED LABS LIMITED	Meet No/Date:15/82-ALC4/2012 09.08.2012	**Status:Case Rejected**
	HQ File :01/82/050/00892/AM11/	RLA File :09/24/040/00273/AM11/	Lic.No/Date:0910043757 30.09.2010	Defer Date:
	Decision : It was decided to close the case as the firm has not furnished the information despite repeated reminders**.**			

5	**Case No.:54/41/82-ALC4/2010**	Party Name:GLAND PHARMA LIMITED	Meet No/Date:15/82-ALC4/2012 09.08.2012	**Status:Case Deferred**
	HQ File :01/82/050/01402/AM11/	RLA File :09/24/040/00289/AM11/	Lic.No/Date:0910043863 08.10.2010	Defer Date:06.09.2012
	Decision : It was decided that Department of Pharmaceuticals will examine the batch log sheet provided by the firm and furnish their comments. The case was deferred for 6.9.2012.			

6	**Case No.:55/41/82-ALC4/2010**	Party Name:GLAND PHARMA LIMITED	Meet No/Date:15/82-ALC4/2012 09.08.2012	**Status:Case Deferred**
	HQ File :01/82/050/01403/AM11/	RLA File :09/24/040/00298/AM11/	Lic.No/Date:0910043877 11.10.2010	Defer Date:06.09.2012
	Decision : : It was decided that Department of Pharmaceuticals will examine the batch log sheet provided by the firm and furnish their comments. The case was deferred for 6.9.2012.			

7	**Case No.:8/31/82-ALC4/2010**	Party Name:GLAND PHARMA LIMITED	Meet No/Date:15/82-ALC4/2012 09.08.2012	**Status:Case Deferred**
	HQ File :01/82/050/00933/AM11/	RLA File :09/24/040/00290/AM11/	Lic.No/Date:0910043914 14.10.2010	Defer Date:06.09.2012
	Decision : : It was decided that Department of Pharmaceuticals will examine the batch log sheet provided by the firm and furnish their comments. The case was deferred for 6.9.2012.			

8	**Case No.:116/40/82-ALC4/2010**	Party Name:DSM ANTI-INFECTIVES INDIA LTD	Meet No/Date:15/82-ALC4/2012 09.08.2012	**Status:Case Deferred**
	HQ File :01/82/050/01315/AM11/	RLA File :22/24/040/00017/AM10/	Lic.No/Date:2210010540 19.10.2010	Defer Date:06.09.2012
	Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/223/2012-PI(Norms) dated 23.7.2012, it was decided to call from the firm the following technical details: 1. Complete Chemical reactions for each step showing Mol. Wt. and molar requirement fof each reactant and output product. 2. % yield on Molar Basis for each step of manufacturing process. 3. Material Balance for entire process showing justification for requirement of enzymes used in the process. 4. Requirement & Recovery of solvents of each step of manufacturing process . 5. Past production vis-à-vis actual consumption of raw material duly certified by Central Excise Authorities. Accordingly, the case was deferred for 6.9.2012.			

9	**Case No.:48/31/82-ALC4/2010**	Party Name:GLAND PHARMA LIMITED	Meet No/Date:15/82-ALC4/2012 09.08.2012	**Status:Case Deferred**
	HQ File :01/82/050/00973/AM11/	RLA File :09/24/040/00297/AM11/	Lic.No/Date:0910043978 20.10.2010	Defer Date:06.09.2012
	Decision : It was decided that Department of Pharmaceuticals will examine the batch log sheet provided by the firm and furnish their comments. The case was deferred for 6.9.2012			

10	**Case No.:125/40/82-ALC4/2010**	Party Name:DSM ANTI-INFECTIVES INDIA LTD	Meet No/Date:15/82-ALC4/2012 09.08.2012	**Status:Case Deferred**
	HQ File :01/82/050/01324/AM11/	RLA File :22/24/040/00055/AM11/	Lic.No/Date:2210010568 25.10.2010	Defer Date:06.09.2012
	Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/223/2012-PI(Norms) dated 23.7.2012, it was decided to call from the firm the following technical details: 1. Complete Chemical reactions for each step showing Mol. Wt. and molar requirement fof each reactant and output product. 2. % yield on Molar Basis for each step of manufacturing process. 3. Material Balance for entire process showing justification for requirement of enzymes used in the process. 4. Requirement & Recovery of solvents of each step of manufacturing process . 5. Past production vis-à-vis actual consumption of raw material duly certified by Central Excise Authorities. Accordingly, the case was deferred for 6.9.2012.			

11	**Case No.:28/46/82-ALC4/2010**	Party Name:VIVIMED LABS LIMITED	Meet No/Date:15/82-ALC4/2012 09.08.2012	**Status:Case Rejected**
	HQ File :01/82/050/01583/AM11/	RLA File :09/24/040/00295/AM11/	Lic.No/Date:0910044520 01.12.2010	Defer Date:
	Decision : It was decided to close the case as the firm has not furnished information despite repeated reminders.			

12	**Case No.:23/4/82-ALC4/2011**	Party Name:PADMINI AROMATICS PVT. LTD	Meet No/Date:15/82-ALC4/2012 09.08.2012	**Status:Case Rejected**
	HQ File :01/82/050/00074/AM12/	RLA File :07/24/040/00352/AM11/	Lic.No/Date:0710075977 13.12.2010	Defer Date:
	Decision : It was decided to close the case as the firm has not furnished information despite repeated reminders			

13	**Case No.:30/41/82-ALC4/2010**	Party Name:JUBILANT LIFE SCIENCES LIMITED (FORMERLY JUBILANT	Meet No/Date:15/82-ALC4/2012 09.08.2012	**Status:Case Deferred**
	HQ File :01/82/050/01378/AM11/	RLA File :05/23/040/00270/AM11/	Lic.No/Date:0510280724 30.12.2010	Defer Date:06.09.2012
	Decision : It was decided to defer the case for comments of Department of Pharmaceuticals.			

14	**Case No.:14/51/82-ALC4/2010**	Party Name:TITAN LABORATORIES PVT. LTD.	Meet No/Date:15/82-ALC4/2012 09.08.2012	**Status:Case Deferred**
	HQ File :01/82/050/01731/AM11/	RLA File :03/95/040/00694/AM11/	Lic.No/Date:0310609837 06.01.2011	Defer Date: 4.10.2012
	Decision : It was decided to defer the case for 4.10.2012 for comments of Department of Pharmaceuticals.			

	Case No.:23/6/82-ALC4/2011	Party Name:MATRIX LABORATORIES LTD	Meet No/Date:15/82-ALC4/2012 09.08.2012	**Status:Case Deferred**

			09.08.2012	**Deferred**
15	HQ File :01/82/050/00141/AM12/	RLA File :09/24/040/00484/AM11/	Lic.No/Date:0910045232 27.01.2011	Defer Date:06.09.2012
	Decision : It was decided to send the application again to Department of Pharmaceuticals for their comments. Accordingly, the case was deferred for 6.9.2012.			

16	**Case No.:31/47/82-ALC4/2010**	Party Name:VIVIMED LABS LIMITED	Meet No/Date:15/82-ALC4/2012 09.08.2012	**Status:Case Rejected**
	HQ File :01/82/050/01621/AM11/	RLA File :09/24/040/00510/AM11/	Lic.No/Date:0910045498 09.02.2011	Defer Date:
	Decision : : It was decided to close the case as the firm has not furnished information despite repeated reminders			

17	**Case No.:22/3/82-ALC4/2011**	Party Name:CIPLA LIMITED	Meet No/Date:15/82-ALC4/2012 09.08.2012	**Status:Case Approved**
	HQ File :01/82/050/00022/AM12/	RLA File :03/94/040/00998/AM11/	Lic.No/Date:0310615336 10.02.2011	Defer Date:

Decision : In the light of earlier decision taken in meeting no. 10/82 dated 5.6.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is earlier:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Tenofovir Disoproxil Fumarate and Emtricitabine Tablets / Didivir Tablets (Each Tablet contains: Tenofovir Disoproxil fumarate 300mg, Emtricitabine 200mg	1 kg	1.	1. 2R,5R)-5-(4-amino-5-fluoro-2-oxo-2H-Pyrimidin-1-yl)-[1,3] oxathiolane-2-carboxylic acid, 2S-isopropyl-5R-Methyl-1R-cyclohexyl ester. (FCME Compound)	2.50 kg/kg
			2. Sodium Borohydride	0.510 kg/kg
			3. Dipotassium Hydrogen Phosphate	3.425 kg/kg

RA concerned may take further necessary action as per above decision of NC

18	**Case No.:53/47/82-ALC4/2010**	Party Name:NEULAND LABORATORIES LTD	Meet No/Date:15/82-ALC4/2012 09.08.2012	**Status:Case Deferred**
	HQ File :01/82/050/01643/AM11/	RLA File :09/24/040/00519/AM11/	Lic.No/Date:0910045550 14.02.2011	Defer Date:06.09.2012
	Decision : It was decided to defer the case for 6.9.2012 for comments of Department of Pharmaceuticals.			

	Case No.:7/52/82-ALC4/2010	Party Name:ALEMBIC LIMITED	Meet No/Date:15/82-ALC4/2012 09.08.2012	**Status:Case Approved**

	HQ File :01/82/050/01776/AM11/	RLA File :34/24/040/00326/AM11/	Lic.No/Date:3410029603 14.03.2011	Defer Date:

19

Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/14/2011-PI(Norms) dated 28.11.2011, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less**:**

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed Kg/kg
Silyl Ester (2,4-O-Bis (Trimethylsilyl)-Erythromycin-A-9[O-(1-Methoxy-I-methyl Ethyl) Oxime]	1 kg	1.	Erythromycin Thiocyanate	0.86
		2.	Hydroxylamine Hydrochloride	0.377
		3.	Methanol	2.907
		4	Methylene Chloride	7.03
		5.	2-Methoxy Propene	0.233
		6.	Hexamethyl Disilizane	0.261

RA may take appropriate action as per the decision of Norms Committee.

20	**Case No.:28/51/82-ALC4/2011**	Party Name:AUCTUS PHARMA LIMITED	Meet No/Date:15/82-ALC4/2012 09.08.2012	**Status:Case Approved**
	HQ File :01/82/050/01421/AM12/	RLA File :09/24/040/00366/AM11/	Lic.No/Date:0910045976 21.03.2011	Defer Date:

Decision : In the light of earlier decision taken in meeting no. 22/82 dated 30.8.2011, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Export Qty.	Sl.No.	Import items	Qty. allowed
1-(2,4-Difluoro Phenyl)-2-(1H-1,2,4-Triazole-1-yl) Ethanone (Ethanone derivate)	1 kg.	1.	1,3-Difluoro Benzene	0.914 kg
		2.	4-Amino-1,2,4 Triazole	0.667 kg
		3.	Methylene Chloride	1.60 kg

RA concerned may take further necessary action as per above decision of NC.

21	**Case No.:5/2/82-ALC4/2011**	Party Name:SMRUTHI ORGANICS LIMITED	Meet No/Date:15/82-ALC4/2012 09.08.2012	**Status:Case Deferred**
	HQ File :01/82/050/01795/AM11/	RLA File :31/24/040/00281/AM11/	Lic.No/Date:3110047488 22.03.2011	Defer Date: 6.9.2012

Decision : It was decided to defer the case for 6.9.2012 for comments of Department of Pharmaceuticals.

22	**Case No.:11/7/82-ALC4/2011**	Party Name:ALCHYMARS ICM SM PRIVATE LIMITED	Meet No/Date:15/82-ALC4/2012 09.08.2012	**Status:Case Rejected**
	HQ File :01/82/050/00177/AM12/	RLA File :04/24/040/00356/AM11/	Lic.No/Date:0410123134 31.03.2011	Defer Date:

Decision : This case was already closed in meeting no. 6 dated 8.5.2012 as the firm has not provided information despite repeated reminders. Hence, the case was withdrawn.

23	**Case No.:41/14/82-ALC4/2011**	Party Name:VIVIMED LABS LIMITED	Meet No/Date:15/82-ALC4/2012 09.08.2012	**Status:Case Rejected**
	HQ File :01/82/050/00432/AM12/	RLA File :09/24/040/00609/AM11/	Lic.No/Date:0910046267 05.04.2011	Defer Date:
	Decision : This case was already closed in meeting no. 6 dated 8.5.2012 as the firm has not provided information despite repeated reminders. Hence, the case was withdrawn			

24	**Case No.:32/8/82-ALC4/2011**	Party Name:ENCUBE ETHICALS PVT LTD	Meet No/Date:15/82-ALC4/2012 09.08.2012	**Status:Case Deferred**
	HQ File :01/82/050/00232/AM12/	RLA File :03/94/040/01167/AM11/	Lic.No/Date:0310625603 07.04.2011	Defer Date: 18.10.2012
	Decision : It was decided to remind the firm to furnish Drug Manufacturing License and also copy of Master Batch Formula. The case was deferred for 18.10.2012.			

25	**Case No.:41/8/82-ALC4/2011**	Party Name:ENCUBE ETHICALS PVT LTD	Meet No/Date:15/82-ALC4/2012 09.08.2012	**Status:Case Rejected**
	HQ File :01/82/050/00241/AM12/	RLA File :03/94/040/01171/AM11/	Lic.No/Date:0310625608 07.04.2011	Defer Date: 4.10.2012
	Decision : It was decided to remind the firm to furnish Drug Manufacturing License and also copy of Master Batch Formula. The case was deferred for 4.10.2012**.**			

26	**Case No.:48/4/82-ALC4/2011**	Party Name:VIVIMED LABS LIMITED	Meet No/Date:15/82-ALC4/2012 09.08.2012	**Status:Case Rejected**
	HQ File :01/82/050/00099/AM12/	RLA File :09/24/040/00003/AM12/	Lic.No/Date:0910046368 12.04.2011	Defer Date:
	Decision : It was decided to close the case as the firm has not furnished information despite repeated reminders.			

27	**Case No.:33/12/82-ALC4/2011**	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:15/82-ALC4/2012 09.08.2012	**Status:Case Approved**
	HQ File :01/82/050/00366/AM12/	RLA File :08/24/040/00002/AM12/	Lic.No/Date:0810098227 13.04.2011	Defer Date:

Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/275/2012-PI(Norms) dated 31.7.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Export Qty.	Sl.No.	Import items	Qty. allowed
Desmopressin Acetate Nasal Spray/Desmopressin Acetate Aquanase 0.01% w/v (Pack 5 ml (50 MD)	80,000 No. vial	1.	Desmopressin	40.8 gm
		2.	Bottles & Caps	As per packing policy
		3.	Applicator Nasal Spray	As per packing policy

RA may take appropriate action as per the decision of Norms Committee

	RA may take appropriate action as per the decision of Norms Committee.

28	**Case No.:6/5/82-ALC4/2011**	Party Name:VIVIMED LABS LIMITED	Meet No/Date:15/82-ALC4/2012 09.08.2012	**Status:Case Approved**
	HQ File :01/82/050/00108/AM12/	RLA File :09/24/040/00004/AM12/	Lic.No/Date:0910046405 18.04.2011	Defer Date:
	Decision : It was observed that this case was already approved in meeting no. 6 dated 8.5.2012. Hence the case was withdrawn.			

29	**Case No.:15/12/82-ALC4/2011**	Party Name:ENCUBE ETHICALS PVT LTD	Meet No/Date:15/82-ALC4/2012 09.08.2012	**Status:Case Deferred**
	HQ File :01/82/050/00348/AM12/	RLA File :03/94/040/00052/AM12/	Lic.No/Date:0310627904 25.04.2011	Defer Date:06.09.2012
	Decision : It was decided to defer the case for 6.9.2012 for comments of DC(MSME).			

30	**Case No.:44/6/82-ALC4/2011**	Party Name:SUVEN LIFE SCIENCES LIMITED	Meet No/Date:15/82-ALC4/2012 09.08.2012	**Status:Case Deferred**
	HQ File :01/82/050/00163/AM12/	RLA File :09/24/040/00038/AM12/	Lic.No/Date:0910046559 28.04.2011	Defer Date:06.09.2012
	Decision : It was decided to defer the case for 6.9.2012 for comments of Department of Pharmaceuticals.			

31

	Case No.:26/10/82-ALC4/2011	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:15/82-ALC4/2012 09.08.2012	**Status:Case Approved**
	HQ File :01/82/050/00285/AM12/	RLA File :08/24/040/00025/AM12/	Lic.No/Date:0810098807 29.04.2011	Defer Date:

Decision : In line with the written comments received from Department of Pharmaceuticals vide their OM No. 35011/275/2012-PI(Norms) dated 31.7.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Export Qty.	Sl.No.	Import items	Qty. allowed
Desmopressin Acetate Nasal Spray/Desmopressin Acetate Aquanase 0.01% w/v (Pack 5 ml (50 MD)	241697 No. vial	1.	Desmopressin	123.265 gm
		2.	Bottles & Caps	As per packing policy
		3.	Applicator Nasal Spray	As per packing policy

RA may take appropriate action as per the decision of Norms Committee

32	**Case No.:6/8/82-ALC4/2011**	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:15/82-ALC4/2012 09.08.2012	**Status:Case Deferred**
	HQ File :01/82/050/00206/AM12/	RLA File :09/24/040/00032/AM12/	Lic.No/Date:0910046590 02.05.2011	Defer Date:06.09.2012
	Decision : It was decided to send a copy of application again to Department of Pharmaceuticals for their comments. Accordingly, the case was deferred for 6.9.2012.			

33	**Case No.:28/7/82-ALC4/2011**	Party Name:EMBIO LTD	Meet No/Date:15/82-ALC4/2012 09.08.2012	**Status:Case Approved**
	HQ File :01/82/050/00194/AM12/	RLA File :03/94/040/01026/AM11/	Lic.No/Date:0310629152 03.05.2011	Defer Date:

Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/296/2011-PI(Norms) dated 31.7.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Export Qty.	Sl.No.	Import items	Qty. allowed Kg/kg
d-Norpseudoephedrine HCL	1 kg	1.	Benzaldehyde	5.22
		2.	Hyudroxylamine HCL/Hydroxylamine Sulphate	2.76
		3.	Caustic Soda Lye	15.13
		4.	Oxalic Acid	3.16
		5.	EDTA	0.193
		6.	Methanol	5.08
		7.	Potassium Hydroxide Flakes	2.00
		8.	Toluene	7.97
		9.	Activated Carbon	0.021
		10.	Acetone	0.333
		11	Di Isopropyl Ether	1.237
		12.	Acetic Anhydride	1.70

RA may take appropriate action as per the decision of Norms Committee.

34	**Case No.:29/7/82-ALC4/2011**	Party Name:EMBIO LTD	Meet No/Date:15/82-ALC4/2012 09.08.2012	**Status:Case Approved**
	HQ File :01/82/050/00195/AM12/	RLA File :03/94/040/01027/AM11/	Lic.No/Date:0310629153 03.05.2011	Defer Date:

Decision : In light of the earlier decision taken in meeting no. 14/82 dated 31.7.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less**:**

Export product	Export Qty.	Sl.No.	Import items	Qty. allowed Kg/kg
L-Norephedrine HCL	1 kg	1.	Benzaldehyde	4.165
		2.	Hydroxylamine Hcl/Hydroxylamine Sulphate	2.208
		3.	Caustic Soda Lye	12.104
		4.	Oxalic Acid	2.528
		5.	EDTA	0.155
		6.	Methanol	4.50
		7.	Potassium Hydroxide Flakes	1.60
		8.	Toluene	5.94
		9.	Activated Carbon	0.030
		10.	Acetone	0.80

RA may take appropriate action as per the decision of Norms Committee.

35	**Case No.:19/8/82-ALC4/2011**	Party Name:RA CHEM PHARMA LIMITED	Meet No/Date:15/82-ALC4/2012 09.08.2012	**Status:Case Deferred**
	HQ File :01/82/050/00219/AM12/	RLA File :09/24/040/00071/AM12/	Lic.No/Date:0910046667 06.05.2011	Defer Date:06.09.2012
	Decision : It was decided to give final reminder to the firm to furnish production and consumption data duly certified by Central Excise Authority within 15 days failing which the case would be closed. Accordingly, the case was deferred for 6.9.2012**.**			

36	**Case No.:44/8/82-ALC4/2011**	Party Name:EMBIO LTD	Meet No/Date:15/82-ALC4/2012 09.08.2012	**Status:Case Approved**
	HQ File :01/82/050/00244/AM12/	RLA File :03/94/040/01023/AM11/	Lic.No/Date:0310630510 10.05.2011	Defer Date:

Decision : In the light of earlier decision taken in meeting no. 14 dated 31.7.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Export Qty.	Sl.No.	Import items	Qty. allowed Kg/kg
L-Norephedrine Base	1 kg	1.	Benzaldehyde	5.22
		2	HAH/HAS	2.76
		3.	Caustic Soda Lye	15.13
		4.	Oxalic Acid	3.16
		5.	EDTA	0.193
		6.	Methanol	5.08
		7.	Toluene	7.97
		8.	Potassium Hydroxide Flakes	2.00

RA may take appropriate action as per the decision of Norms Committee.

37	**Case No.:45/8/82-ALC4/2011**	Party Name:VIVIMED LABS LIMITED	Meet No/Date:15/82-ALC4/2012 09.08.2012	**Status:Case Rejected**
	HQ File :01/82/050/00245/AM12/	RLA File :09/24/040/00078/AM12/	Lic.No/Date:0910046700 11.05.2011	Defer Date:
	Decision : It was decided to close the case as the firm has not furnished information despite repeated reminders.			

	Case No.:2/9/82-ALC4/2011	Party Name:MATRIX LABORATORIES LIMITED	Meet No/Date:15/82-ALC4/2012 09.08.2012	**Status:Case Approved**
	HQ File :01/82/050/00253/AM12/	RLA File :09/24/040/00012/AM12/	Lic.No/Date:0910046777 18.05.2011	Defer Date:

Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/332/2011-PI(Norms) dated 14.3.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Export Qty.	Sl.No.	Import items	Qty. allowed Kg/kg
Valganciclovir Hydro	1 kg	1	Guanine	3.882

38	Valganciclovir Hydro Chloride (Crystalline)	1 kg	1.	Guanine	3.882
			2.	Bis TriMethyl Silyl Acetamide	0.404
			3.	1,1,13,3,3 Hexamethyl disilazane	3.04
			4.	2-Acetoxy Methoxy-1,3-Diacetoxy Propane (1,3-Diacetoxy-2-(Acetoxy Methoxy) Propane	9.588
			5.	Acetone	10.50
			6.	CECA Carbon	0.100
			7.	N,N-Dimethylformamide	20.31
			8.	Z-Valine NCA	2.72
			9.	Imidazole	1.156
			10.	Methylene dichloride	23.60
			11.	Methanol	11.92
			12.	Iso Propyl Alcohol	4.91

RA may take appropriate action as per the decision of Norms Committee.

39	**Case No.:2/10/82-ALC4/2011**	Party Name:EMBIO LTD	Meet No/Date:15/82-ALC4/2012 09.08.2012	**Status:Case Approved**
	HQ File :01/82/050/00261/AM12/	RLA File :03/94/040/00151/AM12/	Lic.No/Date:0310631883 19.05.2011	Defer Date:

Decision : In the light of earlier decision taken in meeting no. 14/82 dated 31.7.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Export Qty.	Sl.No.	Import items	Qty. allowed Kg/kg
Pyrrolidinyl-L-Norrephedrine Base or (1R,2S)-Pyrrolidinyl Norrephedrine	1 kg	1.	Benzaldehyde	3.24
		2.	Hydroxylamine HCL/Hydroxylamine Sulphate	1.71
		3.	Caustic Soda Lye	9.38
		4.	Oxalic Acid	2.00
		5.	EDTA	0.120
		6.	Methanol	3.15
		7.	Toluene	4.94
		8.	Potassium Hydroxide Flakes	2.78
		9.	Acetone	0.80
		10.	Activated Carbon	0.036
		11	1,4 Dibromobutane	2.36

RA may take appropriate action as per the decision of Norms Committee.

40	**Case No.:5/15/82-ALC4/2011**	Party Name:ALCON BIOSCIENCES PRIVATE LIMITED	Meet No/Date:15/82-ALC4/2012 09.08.2012	**Status:Case Rejected**
	HQ File :01/82/050/00445/AM12/	RLA File :03/94/040/00139/AM12/	Lic.No/Date:0310634097 01.06.2011	Defer Date:

Decision : It was decided to close the case as the firm has not furnished the information despite repeated reminders.

	Case No.:18/11/82-ALC4/2011	Party Name:VIVIMED LABS LIMITED	Meet No/Date:15/82-ALC4/2012	**Status:Case Rejected**

			09.08.2012	
41	HQ File :01/82/050/00332/AM12/	RLA File :09/24/040/00080/AM12/	Lic.No/Date:0910046973 02.06.2011	Defer Date:
	Decision : It was decided to close the case as the firm has not furnished the information despite repeated reminders			

42	**Case No.:19/11/82-ALC4/2011**	Party Name:VIVIMED LABS LIMITED	Meet No/Date:15/82-ALC4/2012 09.08.2012	**Status:Case Rejected**
	HQ File :01/82/050/00333/AM12/	RLA File :09/24/040/00079/AM12/	Lic.No/Date:0910046974 02.06.2011	Defer Date:
	Decision : It was decided to close the case as the firm has not furnished the information despite repeated reminders			

43	**Case No.:42/13/82-ALC4/2012**	Party Name:ATUL LIMITED,	Meet No/Date:15/82-ALC4/2012 09.08.2012	**Status:Case Approved**
	HQ File :01/82/050/00377/AM13/	RLA File :08/24/040/00037/AM12/	Lic.No/Date:0810100078 02.06.2011	Defer Date:

Decision : In the light of earlier decision taken in meeting no. 8/82 dated 22.5.2012, it was decided to ratify norms under Para 4.7 of HBP v 1 as per details given below or as applied by the firm, whichever is less:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Para Anisic Alcohol	1 kg	1.	Para Cresol	1.368 kg
		2.	Caustic Soda Flakes	0.500 kg
		3.	Toluene	0.550 kg

RA may take appropriate action as per the decision of Norms Committee.

44	**Case No.:25/19/82-ALC4/2011**	Party Name:VIVIMED LABS LIMITED	Meet No/Date:15/82-ALC4/2012 09.08.2012	**Status:Case Rejected**
	HQ File :01/82/050/00539/AM12/	RLA File :09/24/040/00085/AM12/	Lic.No/Date:0910046996 06.06.2011	Defer Date:
	Decision : It was decided to close the case as the firm has not furnished the information despite repeated reminders			

45	**Case No.:27/19/82-ALC4/2011**	Party Name:VIVIMED LABS LIMITED	Meet No/Date:15/82-ALC4/2012 09.08.2012	**Status:Case Rejected**
	HQ File :01/82/050/00541/AM12/	RLA File :09/24/040/00086/AM12/	Lic.No/Date:0910046997 06.06.2011	Defer Date:
	Decision : It was decided to close the case as the firm has not furnished the information despite repeated reminders			

46	**Case No.:6/18/82-ALC4/2011**	Party Name:VIVIMED LABS LIMITED	Meet No/Date:15/82-ALC4/2012 09.08.2012	**Status:Case Rejected**
	HQ File :01/82/050/00510/AM12/	RLA File :09/24/040/00094/AM12/	Lic.No/Date:0910047017 06.06.2011	Defer Date:
	Decision : It was decided to close the case as the firm has not furnished the information despite repeated reminders			

Decision : It was decided to close the case as the firm has not furnished the information despite repeated reminders

47	**Case No.:1/13/82-ALC4/2011**	Party Name:HEMMO PHARMACEUTICALS PRIVATE LIMITED	Meet No/Date:15/82-ALC4/2012 09.08.2012	**Status:Case Approved**
	HQ File :01/82/050/00373/AM12/	RLA File :03/94/040/01111/AM11/	Lic.No/Date:0310635238 09.06.2011	Defer Date:

Decision : In the light of earlier decision taken in meeting no. 24/07 dated 20.9.2006, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less**:**

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Oxytocin Powder 18 kg= 9000 MIUs	1 kg	1.	Amino Acid-L-Leucine	3.179 gm/MIU
		2.	Amino Acid-L-Proline	1.82 gm/MIU
		3.	Amino Acid-L-Isoleucine	1.54gm/MIU
		4.	Carbobenzoxy-L-Asparagine	1.668gm/MIU
		5.	Carbobenzoxy-L-Glutamine	1.197gm/MIU
		6.	S-Benzyl-L-Cysteine	5.97gm/MIU
		7.	L-Tyrosine Ethyl Ester HCL	3.34gm/MIU
		8.	Glycine Ethyl Ester HCL	3.89gm/MIU
		9.	Benzyl Chloroformate (Stabilized 97%)	2.21ml/MIU
		10.	N,N Dicyclo Hexyl Carbodiimide	23.37gm/MIU
		11.	4-Nitrophenol	10.87gm/MIU
		12.	Glacia Acetic Acid	120.21gm/MIU
		13.	Diethyl Ether Dried	715.81 gm/MIU
		14.	Iso Amyl Nitrite	3.14ml/MIU
		15.	Hydrogen Bromide Gas	27.37gm/MIU
		16.	Hydrogen Chloride Gas	0.644gm/MIU
		17.	Kromasil	Nil

RA may take appropriate action as per the decision of Norms Committee.

	Case No.:34/19/82-ALC4/2011	Party Name:COVALENT LABORATORIES PRIVATE LIMITED	Meet No/Date:15/82-ALC4/2012 09.08.2012	**Status:Case Approved**
	HQ File :01/82/050/00548/AM12/	RLA File :09/24/040/00616/AM11/	Lic.No/Date:0910047091 10.06.2011	Defer Date:

Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/417/2011-PI(Norms) dated 13.6.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by them, whichever is lower:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed Kg/kg

48	Cefprozil	1 kg	1.	7 Amino Cephalosporonic Acid (7ACA)	1.77
			2.	Methylene Chloride	6.98
			3.	Dimethyl Formamide (DMF)	0.96
			4.	(IODO)-Trimethylsilane (TMSI)	2.02
			5.	N,O-BIS-(trimethylsilyl)Acetamide (BSA)	0.004
			6.	Activated Carbon	0.078
	RA may take appropriate action as per the decision of Norms Committee.				

49	**Case No.:4/16/82-ALC4/2011**	Party Name:BOSTIK INDIA PRIVATE LIMITED	Meet No/Date:15/82-ALC4/2012 09.08.2012	**Status:Case Deferred**
	HQ File :01/82/050/00462/AM12/	RLA File :07/24/040/00073/AM12/	Lic.No/Date:0710079777 13.06.2011	Defer Date:06.09.2012
	Decision : It was decided to remind Department of Petrochemicals to furnish their comments immediately. Accordingly, case was deferred for 6.9.2012.			

50	**Case No.:21/19/82-ALC4/2011**	Party Name:VIVIMED LABS LIMITED	Meet No/Date:15/82-ALC4/2012 09.08.2012	**Status:Case Rejected**
	HQ File :01/82/050/00535/AM12/	RLA File :09/24/040/00138/AM12/	Lic.No/Date:0910047112 14.06.2011	Defer Date:
	Decision : It was decided to close the case as the firm has not furnished the information despite repeated reminders.			

51	**Case No.:14/19/82-ALC4/2011**	Party Name:SATYADEVA PHARMACEUTICALS /P/ LTD.,	Meet No/Date:15/82-ALC4/2012 09.08.2012	**Status:Case Deferred**
	HQ File :01/82/050/00528/AM12/	RLA File :09/24/040/00134/AM12/	Lic.No/Date:0910047151 15.06.2011	Defer Date:06.09.2012

Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/171/2012-PI(Norms) dated 23.7.2012, it was decided to call from the firm the following information:

- Stepwise complete and balanced chemical reaction showing utilization of all the inputs applied with recovery of bye-product/catalyst in the process.
- % yield on molar basis.
- Material balance for entire process showing recovery of bye-product/catalyst etc.
- Requirement & Recovery of solvent in the entire process.
- End-use of the export product mentioning name of the bulk drug produced from it.
- Past production vis-à-vis actual consumption of all inputs applied duly certified by Central Excise Authorities.

Accordingly, the case was deferred for 6.9.2012.

52	**Case No.:22/19/82-ALC4/2011**	Party Name:RAMPEX LABS PVT. LTD.	Meet No/Date:15/82-ALC4/2012 09.08.2012	**Status:Case Approved**
	HQ File :01/82/050/00536/AM12/	RLA File :09/24/040/00121/AM12/	Lic.No/Date:0910047114 15.06.2011	Defer Date:

Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/414/2011-PI(Norms_) dated 13.6.2012, it was decided ratify norms under Para 4.7 of HBP v 1 as per details given below or as applied by the firm, whichever is less:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed Kg/kg
Metaclorofenil Piperazina (Or) (1-(3-Chlorophenyl) Piperazine)	1 kg	1.	Meta Chloro Aniline	1.10
		2.	Thionyl Chloride	1.87
		3.	Diethanolamine	0.83

~~RA may take appropriate action~~ as per the decision of Norms Committee**.**

53	**Case No.:33/19/82-ALC4/2011**	Party Name:VIVIMED LABS LIMITED	Meet No/Date:15/82-ALC4/2012 09.08.2012	**Status:Case Rejected**
	HQ File :01/82/050/00547/AM12/	RLA File :09/24/040/00130/AM12/	Lic.No/Date:0910047113 15.06.2011	Defer Date:

Decision : It was decided to close the case as the firm has not furnished information despite repeated reminders.

54	**Case No.:13/19/82-ALC4/2011**	Party Name:NIFTY LABS PVT LTD.,	Meet No/Date:15/82-ALC4/2012 09.08.2012	**Status:Case Approved**
	HQ File :01/82/050/00527/AM12/	RLA File :09/24/040/00148/AM12/	Lic.No/Date:0910047160 16.06.2011	Defer Date:

Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/416/2011-PI(Norms) dated 13.6.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed Kg/kg
Doxazosin Mesylate	1 kg	1.	4-Amino-2-Chloro-6,7-dimethoxy quinazoline	1.0
		2.	Potassium Carbonate	0.7
		3.	Toluene	2.5
		4.	Acetone	6.25

RA may take appropriate action as per the decision of Norms Committee.

55	**Case No.:32/19/82-ALC4/2011**	Party Name:MAITHRI LABORATORIES (P) LTD.,	Meet No/Date:15/82-ALC4/2012 09.08.2012	**Status:Case Approved**
	HQ File :01/82/050/00546/AM12/	RLA File :09/24/040/00139/AM12/	Lic.No/Date:0910047161 16.06.2011	Defer Date:

Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/415/2011-PI(Norms) dated 13.6.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed Kg/kg
Gemifloxacin Mesylate	1 kg	1	Glycine ethylester HCL	1.32
		2.	DiBOC	4.54
		3.	Methoxyl amine HCL	Not shown in reaction
		4.	2,6-dichloro-5-fluoronicotinonitrile	0.85
		5.	Cyclopropyl amine	Not shown in reaction

RA may take appropriate action as per the decision of Norms Committee.

56	**Case No.:17/19/82-ALC4/2011**	Party Name:VIVIMED LABS LIMITED	Meet No/Date:15/82-ALC4/2012 09.08.2012	**Status:Case Rejected**
	HQ File :01/82/050/00531/AM12/	RLA File :09/24/040/00137/AM12/	Lic.No/Date:0910047175 20.06.2011	Defer Date:
	Decision : It was decided to close the case as the firm has not furnished information despite repeated reminders.			

57	**Case No.:23/21/82-ALC4/2011**	Party Name:VIVIMED LABS LIMITED	Meet No/Date:15/82-ALC4/2012 09.08.2012	**Status:Case Rejected**
	HQ File :01/82/050/00605/AM12/	RLA File :09/24/040/00129/AM12/	Lic.No/Date:0910047176 20.06.2011	Defer Date:
	Decision : It was decided to close the case as the firm has not furnished information despite repeated reminders**.**			

58	**Case No.:47/14/82-ALC4/2011**	Party Name:FDC LTD	Meet No/Date:15/82-ALC4/2012 09.08.2012	**Status:Case Deferred**
	HQ File :01/82/050/00438/AM12/	RLA File :03/94/040/00152/AM12/	Lic.No/Date:0310637790 22.06.2011	Defer Date:06.09.2012
	Decision : It was decided to defer case for 6.9.2012 for comments of Department of Pharmaceuticals.			

59	**Case No.:31/21/82-ALC4/2011**	Party Name:MATRIX LABORATORIES LIMITED	Meet No/Date:15/82-ALC4/2012 09.08.2012	**Status:Case Deferred**
	HQ File :01/82/050/00613/AM12/	RLA File :09/24/040/00143/AM12/	Lic.No/Date:0910047366 29.06.2011	Defer Date:06.09.2012
	Decision : It was decided to defer case for 6.9.2012 for comments of Department of Pharmaceuticals.			

60	**Case No.:32/16/82-ALC4/2011**	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:15/82-ALC4/2012 09.08.2012	**Status:Case Rejected**

60	HQ File :01/82/050/00490/AM12/	RLA File :05/24/040/00116/AM12/	Lic.No/Date:0510295739 05.07.2011	Defer Date:
	Decision : This case was already closed in meeting no. 6 dated 8.5.2012. Accordingly, the case was withdrawn.			

61	**Case No.:3/17/82-ALC4/2011**	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:15/82-ALC4/2012 09.08.2012	**Status:Case Deferred**
	HQ File :01/82/050/00498/AM12/	RLA File :05/24/040/00124/AM12/	Lic.No/Date:0510296379 12.07.2011	Defer Date:06.09.2012
	Decision : It was decided to defer case for 6.9.2012 for comments of Department of Pharmaceuticals.			

62	**Case No.:1/35/82-ALC4/2011**	Party Name:PIRAMAL HEALTHCARE LTD. (FORMERLY NICHOLAS PIRAMAL)	Meet No/Date:15/82-ALC4/2012 09.08.2012	**Status:Case Deferred**
	HQ File :01/82/050/00928/AM12/	RLA File :03/95/040/00278/AM12/	Lic.No/Date:0310642739 18.07.2011	Defer Date:06.09.2012
	Decision : It was decided to remind the firm to furnish the information sought vide meeting no. 13 dated 17.7.2012 within 15 days failing which the case would be closed. Accordingly, the case was deferred for 6.9.2012.			

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	Case No.:10/18/82-ALC4/2011	Party Name:ELDER PHARMACEUTICALS LTD.,	Meet No/Date:15/82-ALC4/2012 09.08.2012	**Status:Case Approved**
	HQ File :01/82/050/00514/AM12/	RLA File :03/94/040/00289/AM12/	Lic.No/Date:0310643401 20.07.2011	Defer Date:

Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/436/2011-PI (Norms) dated 15.6.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed Kg/kg
Diosmin EP	1 kg	1	Hesperidine	1.091

RA may take appropriate action as per the decision of Norms Committee.

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	Case No.:2/19/82-ALC4/2011	Party Name:ARCH PHARMALABS LTD	Meet No/Date:15/82-ALC4/2012 09.08.2012	**Status:Case Approved**
	HQ File :01/82/050/00516/AM12/	RLA File :03/94/040/00014/AM12/	Lic.No/Date:0310643597 21.07.2011	Defer Date:

Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/433/2011-PI (Norms) dated 13.6.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed Kg/kg
5(S)-{3-(S)-[4-methoxy-3-(3-methoxypropoxy)-benzyl]-4-methylpentyl}-3(S)-	1 kg	1	(-)-Boc-Lactone:5(S)-(1(S)-(tert-Butoxycarbonyl)amino-3-	1.304

Isopropyl-tetrahydrofuran-2-one			(S)-[4-methoxy-3-(2-methoxypropoxy)-benzyl]-4-methy; pently}-3(S)-isopropyl-tetrahydrofuran-2-one	
		2.	Con Hydrochloric Acid	Not llan importable item
		3.	Sodium Hydroxide	0.130

RA may appropriate action as per the decision of Norms Committee.

65	**Case No.:28/21/82-ALC4/2011**	Party Name:HETERO DRUGS LIMITED,	Meet No/Date:15/82-ALC4/2012 09.08.2012	**Status:Case Deferred**
	HQ File :01/82/050/00610/AM12/	RLA File :09/24/040/00178/AM12/	Lic.No/Date:0910047796 21.07.2011	Defer Date:6.9.2012
	Decision : It was decided to defer the case for 6.9.2012 for comments of Department of Pharmaceuticals.			

66	**Case No.:30/31/82-ALC4/2011**	Party Name:RA CHEM PHARMA LIMITED	Meet No/Date:15/82-ALC4/2012 09.08.2012	**Status:Case Approved**
	HQ File :01/82/050/00856/AM12/	RLA File :09/24/040/00199/AM12/	Lic.No/Date:0910048014 01.08.2011	Defer Date:

Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/22/2011-PI (Norms) dated 13.6.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed Kg/kg
Mebeverine HCL	1 kg	1	Methyl-2-Chloromethyl Propionate	0.66
		2.	Catechol	0.75
		3.	Methanol	0.45
		4.	1,4-Dibromobutane	0.84
		5.	Toluene	0.57

RA may take appropriate action as per the decision of Norms Committee.

67	**Case No.:19/20/82-ALC4/2011**	Party Name:SOFTGEL HEALTH CARE PVT. LTD.,	Meet No/Date:15/82-ALC4/2012 09.08.2012	**Status:Case Deferred**
	HQ File :01/82/050/00581/AM12/	RLA File :04/24/040/00363/AM11/	Lic.No/Date:0410126761 03.08.2011	Defer Date: 6.9.2012
	Decision : It was decided to defer the case for 6.9.2012 for comments of Department of Pharmaceuticals.			

	Case No.:14/27/82-ALC4/2011	Party Name:ARCH PHARMALABS LTD	Meet No/Date:15/82-ALC4/2012 09.08.2012	**Status:Case Deferred**

			09.08.2012	**Deferred**
68	HQ File :01/82/050/00764/AM12/	RLA File :03/94/040/00395/AM12/	Lic.No/Date:0310646407 04.08.2011	Defer Date:06.09.2012
	Decision : It was decided to remind the firm to furnish information in Appendix 33 withiin 15 days failing which the case would be closed. Accordingly, the case was deferred for 6.9.2012.			

69	**Case No.:13/25/82-ALC4/2011**	Party Name:EMAMI LIMITED,	Meet No/Date:15/82-ALC4/2012 09.08.2012	**Status:Case Deferred**
	HQ File :01/82/050/00680/AM12/	RLA File :02/24/040/00060/AM12/	Lic.No/Date:0210163383 05.08.2011	Defer Date:06.09.2012
	Decision : It was decided to defer the case for 6.9.2012 for comments of DC(MSME).			

70	**Case No.:28/26/82-ALC4/2011**	Party Name:INTAS PHARMACEUTICALS LTD.,	Meet No/Date:15/82-ALC4/2012 09.08.2012	**Status:Case Deferred**
	HQ File :01/82/050/00711/AM12/	RLA File :08/24/040/00114/AM12/	Lic.No/Date:0810102412 11.08.2011	Defer Date:06.09.2012
	Decision : It was decided to remind the firm to furnish requisite information within 15 days failing which the case would be closed. Accordingly, the case was deferred for 6.9.2012.			

71	**Case No.:5/22/82-ALC4/2011**	Party Name:ELPPE CHEMICALS PRIVATE LIMITED	Meet No/Date:15/82-ALC4/2012 09.08.2012	**Status:Case Rejected**
	HQ File :01/82/050/00648/AM12/	RLA File :03/94/040/00391/AM12/	Lic.No/Date:0310649216 18.08.2011	Defer Date:
	Decision : It was decided to close the case as the firm has not furnished the information despite repeated reminders.			

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Case No.:9/22/82-ALC4/2011	Party Name:EMCURE PHARMACEUTICALS LTD.	Meet No/Date:15/82-ALC4/2012 09.08.2012	**Status:Case Approved**
HQ File :01/82/050/00652/AM12/	RLA File :31/83/040/00103/AM12/	Lic.No/Date:3110049873 19.08.2011	Defer Date:

Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/16/2011-PI (Norms) dated 13.6.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed Kg/kg
Atazanavir Sulphate IP	1 kg	1.	BOC-Epoxide	0.49
		2.	T-BOC Hydrazine	0.50
		3.	N-Methoxycarbonyl-L-Tert Leucine (MOC-T-Leucine)	0.77
		4.	(1-3-imethylaminopropyl)-3-Ethylcarbodiimide HCL	0.79

			(EDC HCL)	

RA may take appropriate action as per the decision of Norms Committee.

73	**Case No.:34/32/82-ALC4/2011**	Party Name:VINEET LABORATORIES PRIVATE LIMITED	Meet No/Date:15/82-ALC4/2012 09.08.2012	**Status:Case Approved**
	HQ File :01/82/050/00915/AM12/	RLA File :09/24/040/00157/AM12/	Lic.No/Date:0910048352 23.08.2011	Defer Date:

Decision : In the light of earlier decision taken in meeting no. 12 dated 3.7.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per the decision given below or as applied by the firm, whichever is less:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Amino Carbinol	1 kg	1.	4-CHLORO-2-TRIFLUORO ACETYL-ANILINE HYDROCHLORIDE HYDRATE	1.30kg/kg
		2.	CYCLOPROPYL ACETYLENE	0.395 kg/kg
		3.	CITRIC ACID	0.61 kg/kg
		4.	LITHIUM METAL	0.257 kg/kg
		5.	TETRAHYDROFURAN	5.32 kg/kg
		6.	N-HEXANE	2.25 kg/kg
		7.	N-BUTYL CHLORIDE	1.21 kg/kg
		8.	TRIFLUORO ETHANOL	0.500 kg/kg

RA may take appropriate action as per the decision of Norms Committee.

74	**Case No.:11/27/82-ALC4/2011**	Party Name:INDOFIL INDUSTRIES LTD.	Meet No/Date:15/82-ALC4/2012 09.08.2012	**Status:Transferred to Different Section**
	HQ File :01/82/050/00761/AM12/	RLA File :03/94/040/00465/AM12/	Lic.No/Date:0310650141 24.08.2011	Defer Date:09.08.2012

Decision : It was observed that the export product is a pesticide and thus decided to transfer this case to DES IV for their consideration.

75	**Case No.:38/32/82-ALC4/2011**	Party Name:GRANULES INDIA LIMITED	Meet No/Date:15/82-ALC4/2012 09.08.2012	**Status:Case Deferred**
	HQ File :01/82/050/00919/AM12/	RLA File :09/24/040/00239/AM12/	Lic.No/Date:0910048379 25.08.2011	Defer Date:06.09.2012

Decision : It was decided to defer the case for 6.9.2012 for comments of Department of Pharmaceuticals.

76	**Case No.:46/31/82-ALC4/2011**	Party Name:POSY PHARMACHEM PVT. LTD.	Meet No/Date:15/82-ALC4/2012 09.08.2012	**Status:Case Approved**
	HQ File :01/82/050/00872/AM12/	RLA File :08/24/040/00084/AM12/	Lic.No/Date:0810102781 25.08.2011	Defer Date:

Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/4/2012-Ch. II dated 5.6.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per the details given below or as applied by the firm, whichever is less:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Citric Acid Anhydrous USP/Kosher not less than 99%	1 kg	1	Citric Acid Anhydrous not more than 99%	1.01 kg

RA may take appropriate action as per the decision of Norms Committee.

77	**Case No.:9/27/82-ALC4/2011**	Party Name:INDOFIL INDUSTRIES LTD.	Meet No/Date:15/82-ALC4/2012 09.08.2012	**Status:Transferred to Different Section**
	HQ File :01/82/050/00759/AM12/	RLA File :03/94/040/00464/AM12/	Lic.No/Date:0310650335 25.08.2011	Defer Date:09.08.2012

Decision : It was observed that the export product is a pesticide and thus decided to transfer this case to DES IV for their consideration.

78	**Case No.:6/28/82-ALC4/2011**	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:15/82-ALC4/2012 09.08.2012	**Status:Case Approved**
	HQ File :01/82/050/00776/AM12/	RLA File :08/24/040/00092/AM12/	Lic.No/Date:0810102939 29.08.2011	Defer Date:

Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/06/2012-PI (Norms) dated 13.6.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per the details given below or as applied by the firm, whichever is less:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Minocycline Hydrochloride (modified release)100mg capsules (Active Ingredient: Minocycline Hydrochloride: 338.10 kgs)	1 kg	1.	Minocycline Hydrochloride Ph EUR	0.1113 gms
		2.	HG capsule#2, opaque brown/opaque Orange (As per General Notes for Chemical & Allied Products)	As per packing policy.

RA may take appropriate action as per the decision of Norms Committee.

79	**Case No.:29/32/82-ALC4/2011**	Party Name:RA CHEM PHARMA LIMITED	Meet No/Date:15/82-ALC4/2012 09.08.2012	**Status:Case Approved**
	HQ File :01/82/050/00910/AM12/	RLA File :09/24/040/00259/AM12/	Lic.No/Date:0910048529 02.09.2011	Defer Date:

Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/60/2012-PI (Norms) dated 13.6.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per the details given below or as applied by the firm, whichever is less:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed kg/kg
1-Benzyl-4-[(5,6-Dimethoxy-1-Indanon)-2-Ylidenyl] Methyl Piperidine	1 kg	1.	Vitride 70%	2.316
		2.	Oxalyl Chloride	1.375
		3.	5,6-Dimethoxy-1-Indanone	0.73
		4.	Benzyl Chloride	0.89
		5.	Iso Nipecotic Acid Ethyl Estet	1.10
		6.	Methanol	2.07

RA may take appropriate action as per the decision of Norms Committee.

80	**Case No.:14/32/82-ALC4/2011**	Party Name:SRINI PHARMACEUTICALS LTD.,	Meet No/Date:15/82-ALC4/2012 09.08.2012	**Status:Case Approved**
	HQ File :01/82/050/00895/AM12/	RLA File :09/24/040/00250/AM12/	Lic.No/Date:0910048565 05.09.2011	Defer Date:

Decision : It was decided to defer the case for 6.9.2012 for comments of Department of Pharmaceuticals.

81	**Case No.:47/31/82-ALC4/2011**	Party Name:AARTI ORGANIC	Meet No/Date:15/82-ALC4/2012 09.08.2012	**Status:Case Rejected**
	HQ File :01/82/050/00873/AM12/	RLA File :08/24/040/00121/AM12/	Lic.No/Date:0810103178 05.09.2011	Defer Date:

Decision : It was decided to close the case as the firm has not furnished the information despite repeated reminders.

82	**Case No.:28/28/82-ALC4/2011**	Party Name:DHANUKA LABORATORIES LTD.	Meet No/Date:15/82-ALC4/2012 09.08.2012	**Status:Case Approved**
	HQ File :01/82/050/00798/AM12/	RLA File :05/23/040/00214/AM12/	Lic.No/Date:0510301712 08.09.2011	Defer Date:

Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/03/2012-PI (Norms) dated 13.6.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per the details given below or as applied by the firm, whichever is less:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed Kg/kg
GCTA Powder	Ikg	1,	GCLE	1.282
		2.	Triphenyl Phosphine	0.726
		3.	4-Methyl-5-Formyl Thiazol	0.769

		4.	Propane-1-ol	2.40
		5.	Chloroform	4.27
		6.	Sodium Iodide	0.41
		7.	Methanol	1.918
		8.	Potassium Meta Bisulphite	2.353

RA may take appropriate action as per the decision of Norms Committee.

83	**Case No.:89/42/82-ALC4/2011**	Party Name:VIVIMED LABS LIMITED	Meet No/Date:15/82-ALC4/2012 09.08.2012	**Status:Case Deferred**
	HQ File :01/82/050/01124/AM12/	RLA File :09/24/040/00276/AM12/	Lic.No/Date:0910048679 08.09.2011	Defer Date:06.09.2012

Decision : It was decided to call from the firm consumption and production data duly certified by Central Excise Authority. Accordingly, the case was deferred for 6.9.2012.

84	**Case No.:75/42/82-ALC4/2011**	Party Name:VIVIMED LABS LIMITED	Meet No/Date:15/82-ALC4/2012 09.08.2012	**Status:Case Approved**
	HQ File :01/82/050/01110/AM12/	RLA File :09/24/040/00280/AM12/	Lic.No/Date:0910048754 13.09.2011	Defer Date:

Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their UONo. 14010/43/2011-Ch.II dated 24.5.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per the details given below or as applied by the firm, whichever is less:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Ethyl Hexyl Triazone (Etone)	1 kg	1.	2 Ethyl Hexanol	0.882 kg
		2.	Para Nitro Benzoic Acd	1.034 kg
		3.	Perchloro Ethylene	1.854 kg
		4.	Methanol	2.940 kg
		5.	Hexane	1.810 kg
		6.	Mixed Xylene	1.680 kg

RA may take appropriate action as per the decision of Norms Committee.

85	**Case No.:96/42/82-ALC4/2011**	Party Name:CHIRAL BIOSCIENCES LTD.,	Meet No/Date:15/82-ALC4/2012 09.08.2012	**Status:Case Approved**
	HQ File :01/82/050/01131/AM12/	RLA File :09/24/040/00283/AM12/	Lic.No/Date:0910048925 20.09.2011	Defer Date:

Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/218/2012-PI (Norms) dated 31.7.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per the details given below or as applied by the firm, whichever is less:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed Kg/kg
(S)-5-Chloro Alpha-(Cyclopropylethynyl)-2-Amino-A-(Trifluromethyl)-Benzene Methanol	1 kg	1.	4(Chloro-2-Trifluoro Acetyl) Aniline Hydrochloride Hydrate	1.30

Benzene Methanol Chemical				
		2	Diethyl Zinc	0.038
		3.	2,2,2,T drifluoro Ethanol	0.50
		4	Cyclopropyl Acetylene	0.395
		5.	N-Butyl Chloride	1.21
		6.	Heptane	1.125
		7.	Citric Acid	0.61
		8.	THF	5.32

RA may take appropriate action as per the decision of Norms Committee.

86	**Case No.:114/42/82-ALC4/2011**	Party Name:ANUS LABORATORIES LTD.,	Meet No/Date:15/82-ALC4/2012 09.08.2012	**Status:Case Deferred**
	HQ File :01/82/050/01149/AM12/	RLA File :09/24/040/00306/AM11/	Lic.No/Date:0910049026 23.09.2011	Defer Date: 6.9.2012
	Decision : It was decided to defer the case for 6.9.2012 for comments of Department of Pharmaceuticals.			

87	**Case No.:90/42/82-ALC4/2011**	Party Name:VIVIMED LABS LIMITED	Meet No/Date:15/82-ALC4/2012 09.08.2012	**Status:Case Rejected**
	HQ File :01/82/050/01125/AM12/	RLA File :09/24/040/00318/AM12/	Lic.No/Date:0910049191 30.09.2011	Defer Date:
	Decision : It was decided to close the case as the firm has not furnished the information despite repeated reminders.			

88	**Case No.:91/42/82-ALC4/2011**	Party Name:VIVIMED LABS LIMITED	Meet No/Date:15/82-ALC4/2012 09.08.2012	**Status:Case Rejected**
	HQ File :01/82/050/01126/AM12/	RLA File :09/24/040/00311/AM12/	Lic.No/Date:0910049192 30.09.2011	Defer Date:
	Decision : It was decided to close the case as the firm has not furnished the information despite repeated reminders**.**			

89	**Case No.:14/41/82-ALC4/2011**	Party Name:MEDREICH LIMITED	Meet No/Date:15/82-ALC4/2012 09.08.2012	**Status:Case Deferred**
	HQ File :01/82/050/01015/AM12/	RLA File :07/24/040/00254/AM12/	Lic.No/Date:0710083012 04.10.2011	Defer Date:06.09.2012

Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/105/2012-PI(Norms) dated 4.7.2012, it was decided to call from the firm the following technical details:

- Content of API in Ferrous Sulphate Pellets 18/25.
- Content of API in Folic Acid Pellets 18/25
- Content of Non-Peril Seeds in export product.
- Copy of Drug Manufacturing License for making Pellets 1 & 2 above.

Accordingly, the case was deferred for 6.9.2012.

90	**Case No.:1/42/82-ALC4/2011**	Party Name:SAURAV CHEMICALS LTD,	Meet No/Date:15/82-ALC4/2012 09.08.2012	**Status:Case Approved**
	HQ File :01/82/050/01035/AM12/	RLA File :22/24/040/00050/AM12/	Lic.No/Date:2210012022 14.10.2011	Defer Date:

Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/249/2012-PI (Norms) dated 1.8.012, it was decided to ratify norms under Para 4.7 of HBP v1 as per the details given below or as applied by the firm, whichever is less:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed Kg/kg
L-proline Benzyl Ester Hydrochloride	1kg	1.	L-proline	0.60
		2.	Benzyl Alcohol	0.676

RA may take appropriate action as per the decision of Norms Committee.

91	**Case No.:122/42/82-ALC4/2011**	Party Name:ROOPA INDUSTRIES LIMITED	Meet No/Date:15/82-ALC4/2012 09.08.2012	**Status:Case Deferred**
	HQ File :01/82/050/01157/AM12/	RLA File :09/24/040/00298/AM12/	Lic.No/Date:0910049342 14.10.2011	Defer Date:06.09.2012

Decision : It was decided to defer the case for 6.9.2012 for comments of Department of Chemicals and Petrochemicals.

92	**Case No.:113/42/82-ALC4/2011**	Party Name:NEULAND LABORATORIES LTD	Meet No/Date:15/82-ALC4/2012 09.08.2012	**Status:Case Deferred**
	HQ File :01/82/050/01148/AM12/	RLA File :09/24/040/00310/AM12/	Lic.No/Date:0910049392 19.10.2011	Defer Date:06.09.2012

Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/194/2012-PI(Norms) dated 23.7.2012, it was decided to call from the firm the following details:

- The imports applied by the firm do not match with the process/chemical reactions given in the application. Technical justification along with revised list of import items or process/chemistry may be furnished
- Past production vis-à-vis actual consumption of input duly certified by Central Excise Authorities.

Accordingly, the case was deferred for 6.9.2012.

93	**Case No.:54/31/82-ALC4/2011**	Party Name:ENCUBE ETHICALS PVT LTD	Meet No/Date:15/82-ALC4/2012 09.08.2012	**Status:Case Deferred**
	HQ File :01/82/050/00880/AM12/	RLA File :03/94/040/00647/AM12/	Lic.No/Date:0310660797 19.10.2011	Defer Date: 18.10.2012

Decision : It was decided to remind the firm to furnish copy of Master Batch Formula duly certified by Quality Control Incharge within 15 days otherwise the case would be closed. The case was deferred for 18.10.2012.

94	**Case No.:30/42/82-ALC4/2011**	Party Name:GLENMARK GENERICS LIMITED	Meet No/Date:15/82-ALC4/2012 09.08.2012	**Status:Case Deferred**
	HQ File :01/82/050/01065/AM12/	RLA File :03/94/040/00659/AM12/	Lic.No/Date:0310662250 25.10.2011	Defer Date:06.09.2012
	Decision : It was decided to remind the firm to furnish complete technical details as per Appendix -33 for export product "Telmisartan". Accordingly, the case was deferred for 6.9.2012.			

95	**Case No.:25/41/82-ALC4/2011**	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:15/82-ALC4/2012 09.08.2012	**Status:Case Deferred**
	HQ File :01/82/050/01026/AM12/	RLA File :08/24/040/00179/AM12/	Lic.No/Date:0810105257 08.11.2011	Defer Date: 6.9.2012
	Decision : It was decided to defer the case for 6.9.2012 for comments of Department of Pharmaceuticals.			

96

Case No.:103/42/82-ALC4/2011	Party Name:DIVIS LABORATORIES LTD.,	Meet No/Date:15/82-ALC4/2012 09.08.2012	**Status:Case Approved**
HQ File :01/82/050/01138/AM12/	RLA File :09/24/040/00372/AM12/	Lic.No/Date:0910049647 09.11.2011	Defer Date:

Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/268/2012-PI (Norms) dated 31.7.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per the details given below or as applied by the firm, whichever is less:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed Kg/kg
Dimethyl Acetylenedicarboxylate	1 kg	1	Fumaric Acid	1.44
		2.	Hydrobromic Acid	1.59
		3.	Methanol	3.00

RA may take appropriate action as per the decision of Norms Committee.

97

Case No.:109/42/82-ALC4/2011	Party Name:DSM ANTI-INFECTIVES INDIA LTD	Meet No/Date:15/82-ALC4/2012 09.08.2012	**Status:Case Approved**
HQ File :01/82/050/01144/AM12/	RLA File :22/24/040/00063/AM12/	Lic.No/Date:2210012169 18.11.2011	Defer Date:

Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/166/2012-PI (Norms) dated 24.7.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per the details given below or as applied by the firm, whichever is less:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed Kg/kg
Amoxycillin Trihydrate through Pen G Route through Enzymatic Route	1 kg	1.	Penicillin G Potassium 1st Crystal	1.664 BOU/kg
		2.	Formidase Enzyme	0.005 kg/kg
		3.	Methanol	0.002
		4.	D(-)-p-Hydroxy Phenyl glycine methyl ester	0.608

RA may take appropriate action as per the decision of Norms Committee.

98	**Case No.:110/42/82-ALC4/2011**	Party Name:DSM ANTI-INFECTIVES INDIA LTD	Meet No/Date:15/82-ALC4/2012 09.08.2012	**Status:Case Approved**
	HQ File :01/82/050/01145/AM12/	RLA File :22/24/040/00062/AM12/	Lic.No/Date:2210012168 18.11.2011	Defer Date:

Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/166/2012-PI (Norms) dated 24.7.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per the details given below or as applied by the firm, whichever is less:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed Kg/kg
Amoxycillin Trihydrate through Pen G Route through Enzymatic Route	1 kg	1.	Penicillin G Potassium 1st Crystal	1.664 BOU/kg
		2.	Formidase Enzyme	0.005 kg/kg
		3.	Methanol	0.002
		4.	D(-)-p-Hydroxy Phenyl glycine methyl ester	0.608

RA may take appropriate action as per the decision of Norms Committee.

99	**Case No.:123/42/82-ALC4/2011**	Party Name:DSM ANTI-INFECTIVES INDIA LTD	Meet No/Date:15/82-ALC4/2012 09.08.2012	**Status:Case Approved**
	HQ File :01/82/050/01158/AM12/	RLA File :22/24/040/00064/AM12/	Lic.No/Date:2210012170 18.11.2011	Defer Date:

Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/166/2012-PI (Norms) dated 24.7.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per the details given below or as applied by the firm, whichever is less:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed Kg/kg
Amoxycillin Trihydrate through Pen G Route through Enzymatic Route	1 kg	1.	Penicillin G Potassium 1st Crystal	1.664 BOU/kg
		2.	Formidase Enzyme	0.005 kg/kg
		3.	Methanol	0.002
		4.	D(-)-p-Hydroxy Phenyl glycine methyl ester	0.608

RA may take appropriate action as per the decision of Norms Committee.

100	**Case No.:70/42/82-ALC4/2011**	Party Name:ORGANICA AROMATICS PVT LTD	Meet No/Date:15/82-ALC4/2012 09.08.2012	**Status:Case Deferred**
	HQ File :01/82/050/01105/AM12/	RLA File :07/24/040/00314/AM12/	Lic.No/Date:0710084171 23.11.2011	Defer Date:06.09.2012

Decision : It was decided to defer the case for 6.9.2012 for comments of Department of Chemicals and Petrochemicals.

101	**Case No.:1/37/82-ALC4/2011**	Party Name:THERMAX LTD.,	Meet No/Date:15/82-ALC4/2012 09.08.2012	**Status:Case Deferred**
	HQ File :01/82/050/00983/AM12/	RLA File :31/83/040/00157/AM12/	Lic.No/Date:3110051627 28.11.2011	Defer Date:06.09.2012

			28.11.2011	Date:06.09.2012
	Decision : It was decided to remind the firm to furnish the requisite information within 15 days failing which the case would be closed. Accordingly, the case was deferred for 6.9.2012.			

102	**Case No.:48/42/82-ALC4/2011**	Party Name:J.B. CHEMICALS & PHARMACEUTICALS LIMITED	Meet No/Date:15/82-ALC4/2012 09.08.2012	**Status:Case Deferred**
	HQ File :01/82/050/01083/AM12/	RLA File :03/94/040/00732/AM12/	Lic.No/Date:0310667625 28.11.2011	Defer Date: 6.9.2012
	Decision : It was decided to defer the case for 6.9.2012 for comments of Department of Pharmaceuticals.			

103	**Case No.:47/42/82-ALC4/2011**	Party Name:CIPLA LIMITED	Meet No/Date:15/82-ALC4/2012 09.08.2012	**Status:Case Approved**
	HQ File :01/82/050/01082/AM12/	RLA File :03/94/040/00771/AM12/	Lic.No/Date:0310668492 02.12.2011	Defer Date:

Decision : : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/163/2012-PI (Norms) dated 24.7.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per the details given below or as applied by the firm, whichever is less:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Calcitonin (Salmon) Nasal Spray 200IU/Calcitonin Salmon 200IU 3.7 ml filled volume 30 MD	1 no.	1.	Calcitonin (Salmon)	1.357 mg
		2.	USVE 6 ML USP Type I Flint Glass Vial	Relevant, as per packing policy
		3.	Applicator Nasal Spray	
		4.	Pump Vol. 0.091, Crime Diptube	

RA may take appropriate action as per the decision of Norms Committee.

104	**Case No.:33/51/82-ALC4/2011**	Party Name:RA CHEM PHARMA LIMITED	Meet No/Date:15/82-ALC4/2012 09.08.2012	**Status:Case Deferred**
	HQ File :01/82/050/01426/AM12/	RLA File :09/24/040/00412/AM12/	Lic.No/Date:0910050064 07.12.2011	Defer Date: 6.9.2012
	Decision : It was decided to defer the case for 6.9.2012 for comments of Department of Pharmaceuticals.			

105	**Case No.:118/42/82-ALC4/2011**	Party Name:IND-SWIFT LABORATORIES LTD.,	Meet No/Date:15/82-ALC4/2012 09.08.2012	**Status:Case Approved**
	HQ File :01/82/050/01153/AM12/	RLA File :22/24/040/00074/AM12/	Lic.No/Date:2210012275 08.12.2011	Defer Date:

Decision : : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/236/2012-PI (Norms) dated 24.7.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per the details given below or as applied by the firm, whichever is less:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed Kg/kg
Pentazocine	1 kg	1.	3,4 Lutidine	2.12

2.	Sodium Borohydride	0.584
3.	Acetone	5.40
4.	Methylene Chloride	6.22
5.	5% Pladdium on Carbon	0.100
6.	Isoprene	0.66
7.	Isopropanol	2.40
8.	Hexane	2.75

RA may take appropriate action as per the decision of Norms Committee.

106	**Case No.:62/46/82-ALC4/2011**	Party Name:WINTAC LIMITED,	Meet No/Date:15/82-ALC4/2012 09.08.2012	**Status:Case Deferred**
	HQ File :01/82/050/01278/AM12/	RLA File :07/24/040/00349/AM12/	Lic.No/Date:0710084493 08.12.2011	Defer Date: 6.9.2012
	Decision : It was decided to defer the case for 6.9.2012 for comments of Department of Pharmaceuticals.			

107	**Case No.:53/3/82-ALC4/2012**	Party Name:SRINI PHARMACEUTICALS LTD.,	Meet No/Date:15/82-ALC4/2012 09.08.2012	**Status:Case Deferred**
	HQ File :01/82/050/00057/AM13/	RLA File :09/24/040/00408/AM12/	Lic.No/Date:0910050137 09.12.2011	Defer Date:06.09.2012
	Decision : It was decided to defer the case for 6.9.2012 for comments of Department of Pharmaceuticals.			

108	**Case No.:6/38/82-ALC4/2011**	Party Name:INDO GERMAN ALKALOIDS	Meet No/Date:15/82-ALC4/2012 09.08.2012	**Status:Case Deferred**
	HQ File :01/82/050/00992/AM12/	RLA File :03/94/040/00776/AM12/	Lic.No/Date:0310669794 09.12.2011	Defer Date:06.09.2012
	Decision : It was decided to remind the firm to furnish the requisite information within 15 days failing which the case would be closed. Accordingly, the case was deferred for 6.9.2012.			

109	**Case No.:56/42/82-ALC4/2011**	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:15/82-ALC4/2012 09.08.2012	**Status:Case Approved**
	HQ File :01/82/050/01091/AM12/	RLA File :05/24/040/00306/AM12/	Lic.No/Date:0510311115 13.12.2011	Defer Date:
	Decision : It is noted that the case has already been approved in meeting no. 13 dated 17.7.2012. Hence, the case was withdrawn.			

110	**Case No.:71/42/82-ALC4/2011**	Party Name:M/S. ZEST PHARMA	Meet No/Date:15/82-ALC4/2012 09.08.2012	**Status:Case Deferred**
	HQ File :01/82/050/01106/AM12/	RLA File :11/21/040/00086/AM12/	Lic.No/Date:1110026373 14.12.2011	Defer Date:06.09.2012
	Decision : It was decided to defer the case for 6.9.2012 for comments of Department of Pharmaceuticals.			

	Case No.:5/44/82-ALC4/2011	Party Name:JUBILANT LIFE SCIENCES LIMITED (FORMERLY JUBILANT	Meet No/Date:15/82-ALC4/2012 09.08.2012	**Status:Case**

		(FORMERLY JUBILANT	09.08.2012	**Approved**
	HQ File :01/82/050/01177/AM12/	RLA File :05/23/040/00349/AM12/	Lic.No/Date:0510311823 20.12.2011	Defer Date:

111

Decision : In the light of earlier decision taken in meeting no. 42/82 dated 17.1.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Azacyclonol	1 Kg.	1.	Tetrahydrofuran	2.81 kg
		2.	Gamma Picoline	0.74 kg
		3.	Magnesium Turning	0.30 kg
		4.	Toluene	0.405 kg
		5.	Monochloro Benzene	1.40 kg
		6.	Methanol	0.375 kg

112	**Case No.:23/3/82-ALC4/2012**	Party Name:PORUS LABORATORIES PVT LTD.	Meet No/Date:15/82-ALC4/2012 09.08.2012	**Status:Case Deferred**
	HQ File :01/82/050/00027/AM13/	RLA File :09/24/040/00434/AM12/	Lic.No/Date:0910050371 22.12.2011	Defer Date:06.09.2012

Decision : It was decided to remind the firm to furnish the requisite information within 15 days failing which the case would be closed. Accordingly, the case was deferred for 6.9.2012.

113	**Case No.:79/4/82-ALC4/2012**	Party Name:JUBILANT LIFE SCIENCES LIMITED (FORMERLY JUBILANT	Meet No/Date:15/82-ALC4/2012 09.08.2012	**Status:Case Deferred**
	HQ File :01/82/050/00159/AM13/	RLA File :05/23/040/00364/AM12/	Lic.No/Date:0510312169 22.12.2011	Defer Date:06.09.2012

Decision : It was decided to defer the case for 6.9.2012 for comments of Department of Pharmaceuticals.

114	**Case No.:52/3/82-ALC4/2012**	Party Name:SUVEN LIFE SCIENCES LIMITED	Meet No/Date:15/82-ALC4/2012 09.08.2012	**Status:Case Approved**
	HQ File :01/82/050/00056/AM13/	RLA File :09/24/040/00448/AM12/	Lic.No/Date:0910050442 27.12.2011	Defer Date:

Decision : In the light of earlier decision taken in meeting no. 14/82 dated 31.7.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed kg/kg
5-Chlorothiophene-2-carboxylic Acid (5-CTA)	1 kg	1.	2-Chlorothiophene	1.126

RA may take appropriate acton as per the decision of Norms Committee.

115	**Case No.:11/3/82-ALC4/2012**	Party Name:VIVIMED LABS LIMITED	Meet No/Date:15/82-ALC4/2012 09.08.2012	**Status:Case Rejected**
	HQ File :01/82/050/00015/AM13/	RLA File :09/24/040/00460/AM12/	Lic.No/Date:0910050479 29.12.2011	Defer Date:

	Decision : It was decided to close the case as the firm has not furnished information despite repeated reminders.			

116	**Case No.:12/3/82-ALC4/2012**	Party Name:RA CHEM PHARMA LIMITED	Meet No/Date:15/82-ALC4/2012 09.08.2012	**Status:Case Deferred**
	HQ File :01/82/050/00016/AM13/	RLA File :09/24/040/00450/AM12/	Lic.No/Date:0910050474 29.12.2011	Defer Date: 6.9.2012
	Decision : It was decided to defer the case for 6.9.2012 for comments of Department of Pharmaceuticals.			

117	**Case No.:38/3/82-ALC4/2012**	Party Name:BROOKS LABORATORIES LTD.,	Meet No/Date:15/82-ALC4/2012 09.08.2012	**Status:Case Deferred**
	HQ File :01/82/050/00042/AM13/	RLA File :22/24/040/00068/AM12/	Lic.No/Date:2210012375 29.12.2011	Defer Date:06.09.2012
	Decision : It was decided to defer the case for 6.9.2012 for comments of Department of Pharmaceuticals.			

118	**Case No.:13/3/82-ALC4/2012**	Party Name:INCHEM LABORATORIES PRIVATE LIMITED	Meet No/Date:15/82-ALC4/2012 09.08.2012	**Status:Case Deferred**
	HQ File :01/82/050/00017/AM13/	RLA File :09/24/040/00467/AM12/	Lic.No/Date:0910050600 03.01.2012	Defer Date:06.09.2012
	Decision : It was decided to defer the case for 6.9.2012 for comments of Department of Pharmaceuticals.			

119	**Case No.:11/42/82-ALC4/2011**	Party Name:RELIANCE INDUSTRIES LTD.	Meet No/Date:15/82-ALC4/2012 09.08.2012	**Status:Case Approved**
	HQ File :01/82/050/01045/AM12/	RLA File :03/95/040/00708/AM12/	Lic.No/Date:0310674669 04.01.2012	Defer Date:

Decision : In the light of earlier decision taken in meeting no. 14/82 dated 31.7.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Methyl Tertiary Butyl Ether (MTBE)	1 MT	1.	Naphtha	0.908 MT
		2.	Methanol	0.345 MT

RA may take appropriate action as per the decision of Norms Committee.

120	**Case No.:29/51/82-ALC4/2011**	Party Name:AUCTUS PHARMA LIMITED	Meet No/Date:15/82-ALC4/2012 09.08.2012	**Status:Case Deferred**
	HQ File :01/82/050/01422/AM12/	RLA File :09/24/040/00445/AM12/	Lic.No/Date:0910050604 04.01.2012	Defer Date:06.09.2012
	Decision : It was decided to defer the case for 6.9.2012 for comments of Department of Pharmaceuticals.			

	Case No.:36/46/82-ALC4/2011	Party Name:ALTA LABORATORIES LTD.	Meet No/Date:15/82-ALC4/2012 09.08.2012	**Status:Case Approved**

121	HQ File :01/82/050/01252/AM12/	RLA File :03/94/040/00826/AM12/	Lic.No/Date:0310675431 09.01.2012	Defer Date:

Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/37/2012-Ch. II dated 25.5.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Propyl Paraben	1 kg	1.	Para Hydroxy Benzoic Acid	0.850 kg
		2.	N-Propanol	0.500 kg

RA may take appropriate action as per the decision of Norms Committee.

122	**Case No.:40/3/82-ALC4/2012**	Party Name:VIVIMED LABS LIMITED	Meet No/Date:15/82-ALC4/2012 09.08.2012	**Status:Case Approved**
	HQ File :01/82/050/00044/AM13/	RLA File :09/24/040/00490/AM12/	Lic.No/Date:0910050743 12.01.2012	Defer Date:

Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/138/2011-Ch. II dated 25.7.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Octenidine Di Hydrochloride or Octenidine 2 HCL	1 kg	1.	4-Amino Pyridine	0.345 kg
		2.	1-Octanal (N-Octyl Aldehyde)	0.470 kg
		3.	Di Chloro Methane (MDC)	0.374 kg
		4.	1,10-Dicane Diol	0.496 kg
		5.	Methyl Ethyl Ketone (MEK)	1.003 kg

RA may take appropriate action as per the decision of Norms Committee.

123	**Case No.:34/51/82-ALC4/2011**	Party Name:RA CHEM PHARMA LIMITED	Meet No/Date:15/82-ALC4/2012 09.08.2012	**Status:Case Deferred**
	HQ File :01/82/050/01427/AM12/	RLA File :09/24/040/00451/AM12/	Lic.No/Date:0910050775 13.01.2012	Defer Date:06.09.2012

Decision : It was decided to defer the case for 6.9.2012 for comments of Department of Pharmaceuticals.

124	**Case No.:3/43/82-ALC4/2011**	Party Name:SOHAN HEALTHCARE PVT. LTD	Meet No/Date:15/82-ALC4/2012 09.08.2012	**Status:Case Approved**
	HQ File :01/82/050/01172/AM12/	RLA File :31/83/040/00210/AM12/	Lic.No/Date:3110052542 19.01.2012	Defer Date:

Decision : In the light of written comments received from Department of Pharmaceticals vide their OM No. 35011/164/2012-PI(Norms) dated 24.7.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed kg/kg
Metformin Hydrochloride BP/EP?USP While Crystalline Powder	1 kg	1.	Dicyandiamide	0.567
		2.	Di Methyl Amine HCL	0.60
		3.	Mix Xylene	0.027
		4.	Methanol	0.237

RA may take appropriate action as per the decision of Norms Committee.

125	**Case No.:1/44/82-ALC4/2011**	Party Name:EMCURE PHARMACEUTICALS LTD.	Meet No/Date:15/82-ALC4/2012 09.08.2012	**Status:Case Deferred**
	HQ File :01/82/050/01173/AM12/	RLA File :31/83/040/00213/AM12/	Lic.No/Date:3110052544 20.01.2012	Defer Date:06.09.2012
	Decision : It was decided to defer the case for 6.9.2012 for comments of Department of Pharmaceuticals.			

126	**Case No.:23/51/82-ALC4/2011**	Party Name:IND-SWIFT LABORATORIES LTD.,	Meet No/Date:15/82-ALC4/2012 09.08.2012	**Status:Case Deferred**
	HQ File :01/82/050/01416/AM12/	RLA File :22/24/040/00084/AM12/	Lic.No/Date:2210012473 25.01.2012	Defer Date:06.09.2012
	Decision : It was decided to defer the case for 6.9.2012 for comments of Department of Pharmaceuticals.			

127	**Case No.:35/3/82-ALC4/2012**	Party Name:VIVIMED LABS LIMITED	Meet No/Date:15/82-ALC4/2012 09.08.2012	**Status:Case Deferred**
	HQ File :01/82/050/00039/AM13/	RLA File :09/24/040/00532/AM12/	Lic.No/Date:0910051038 31.01.2012	Defer Date:06.09.2012
	Decision : It was decided to defer the case for 6.9.2012 for comments of Department of Chemicals and Petrochemicals.			

128	**Case No.:39/3/82-ALC4/2012**	Party Name:VIVIMED LABS LIMITED	Meet No/Date:15/82-ALC4/2012 09.08.2012	**Status:Case Deferred**
	HQ File :01/82/050/00043/AM13/	RLA File :09/24/040/00528/AM12/	Lic.No/Date:0910051037 31.01.2012	Defer Date:06.09.2012
	Decision : It was decided to defer the case for 6.9.2012 for comments of Department of Chemicals and Petrochemicals.			

129	**Case No.:56/3/82-ALC4/2012**	Party Name:VINDHYA PHARMA (INDIA)PVT LTD.	Meet No/Date:15/82-ALC4/2012 09.08.2012	**Status:Case Deferred**
	HQ File :01/82/050/00060/AM13/	RLA File :09/24/040/00494/AM12/	Lic.No/Date:0910051044 31.01.2012	Defer Date:06.09.2012
	Decision : It was decided to defer the case for 6.9.2012 for comments of Department of Pharmaceuticals.			

130	**Case No.:1/51/82-ALC4/2011**	Party Name:UNITED BIOTECH PVT.LTD.	Meet No/Date:15/82-ALC4/2012 09.08.2012	**Status:Case Deferred**
	HQ File :01/82/050/01394/AM12/	RLA File :05/24/040/00383/AM12/	Lic.No/Date:0510316017	Defer

			01.02.2012	Date:06.09.2012
	Decision : It was decided to defer the case for 6.9.2012 for comments of Department of Pharmaceuticals.			

131	**Case No.:14/3/82-ALC4/2012**	Party Name:SUVEN LIFE SCIENCES LIMITED	Meet No/Date:15/82-ALC4/2012 09.08.2012	**Status:Case Deferred**
	HQ File :01/82/050/00018/AM13/	RLA File :09/24/040/00531/AM12/	Lic.No/Date:0910051058 01.02.2012	Defer Date:06.09.2012
	Decision : It was decided to defer the case for 6.9.2012 for comments of Department of Pharmaceuticals.			

132	**Case No.:15/3/82-ALC4/2012**	Party Name:RA CHEM PHARMA LIMITED	Meet No/Date:15/82-ALC4/2012 09.08.2012	**Status:Case Deferred**
	HQ File :01/82/050/00019/AM13/	RLA File :09/24/040/00516/AM12/	Lic.No/Date:0910051056 01.02.2012	Defer Date:06.09.2012
	Decision : It was decided to defer the case for 6.9.2012 for comments of Department of Pharmaceuticals.			

133	**Case No.:5/3/82-ALC4/2012**	Party Name:RA CHEM PHARMA LIMITED	Meet No/Date:15/82-ALC4/2012 09.08.2012	**Status:Case Deferred**
	HQ File :01/82/050/00009/AM13/	RLA File :09/24/040/00519/AM12/	Lic.No/Date:0910051057 01.02.2012	Defer Date:06.09.2012
	Decision : It was decided to defer the case for 6.9.2012 for comments of Department of Pharmaceuticals.			

134	**Case No.:28/3/82-ALC4/2012**	Party Name:VIVIMED LABS LIMITED	Meet No/Date:15/82-ALC4/2012 09.08.2012	**Status:Case Deferred**
	HQ File :01/82/050/00032/AM13/	RLA File :09/24/040/00527/AM12/	Lic.No/Date:0910051095 02.02.2012	Defer Date:06.09.2012
	Decision : It was decided to defer the case for 6.9.2012 for comments of Department of Chemicals and Petrochemicals.			

135	**Case No.:37/3/82-ALC4/2012**	Party Name:ORTIN LABORATORIES LTD.	Meet No/Date:15/82-ALC4/2012 09.08.2012	**Status:Case Deferred**
	HQ File :01/82/050/00041/AM13/	RLA File :09/24/040/00492/AM12/	Lic.No/Date:0910051112 03.02.2012	Defer Date:06.09.2012
	Decision : It was decided to defer the case for 6.9.2012 for comments of Department of Pharmaceuticals.			

136	**Case No.:4/3/82-ALC4/2012**	Party Name:SATYA DEEPTHA PHARMACEUTICALS LTD	Meet No/Date:15/82-ALC4/2012 09.08.2012	**Status:Case Deferred**
	HQ File :01/82/050/00008/AM13/	RLA File :09/24/040/00509/AM12/	Lic.No/Date:0910051114 03.02.2012	Defer Date:06.09.2012
	Decision : It was decided to defer the case for 6.9.2012 for comments of Department of Pharmaceuticals.			

	Case No.:16/3/82-ALC4/2012	Party Name:HETERO LABS LIMITED	Meet No/Date:15/82-ALC4/2012	**Status:Case**

	Case No.:16/3/82-ALC4/2012	Party Name:HETERO LABS LIMITED	Meet No/Date:15/82-ALC4/2012 09.08.2012	**Status:Case Deferred**
137	HQ File :01/82/050/00020/AM13/	RLA File :09/24/040/00491/AM12/	Lic.No/Date:0910051149 07.02.2012	Defer Date:06.09.2012
	Decision : It was decided to defer the case for 6.9.2012 for comments of Department of Pharmaceuticals.			

	Case No.:22/3/82-ALC4/2012	Party Name:MSN LABORATORIES LIMITED	Meet No/Date:15/82-ALC4/2012 09.08.2012	**Status:Case Deferred**
138	HQ File :01/82/050/00026/AM13/	RLA File :09/24/040/00539/AM12/	Lic.No/Date:0910051156 08.02.2012	Defer Date:06.09.2012
	Decision : It was decided to defer the case for 6.9.2012 for comments of Department of Pharmaceuticals.			

	Case No.:40/51/82-ALC4/2011	Party Name:QUANTUM DRUGS & CHEMICALS	Meet No/Date:15/82-ALC4/2012 09.08.2012	**Status:Case Deferred**
139	HQ File :01/82/050/01433/AM12/	RLA File :35/24/040/00037/AM12/	Lic.No/Date:3510037427 08.02.2012	Defer Date:06.09.2012
	Decision : It was decided to defer the case for 6.9.2012 for comments of Department of Pharmaceuticals.			

	Case No.:29/3/82-ALC4/2012	Party Name:PORUS LABORATORIES PVT LTD.	Meet No/Date:15/82-ALC4/2012 09.08.2012	**Status:Case Deferred**
140	HQ File :01/82/050/00033/AM13/	RLA File :09/24/040/00521/AM12/	Lic.No/Date:0910051178 09.02.2012	Defer Date:06.09.2012
	Decision : It was decided to defer the case for 6.9.2012 for comments of Department of Chemicals and Petrochemicals.			

	Case No.:30/3/82-ALC4/2012	Party Name:VIJAYASRI ORGANICS LTD	Meet No/Date:15/82-ALC4/2012 09.08.2012	**Status:Case Deferred**
141	HQ File :01/82/050/00034/AM13/	RLA File :09/24/040/00529/AM12/	Lic.No/Date:0910051204 10.02.2012	Defer Date:06.09.2012
	Decision : It was decided to defer the case for 6.9.2012 for comments of Department of Chemicals and Petrochemicals.			

	Case No.:43/3/82-ALC4/2012	Party Name:NECTAR LIFESCIENCES LIMITED,	Meet No/Date:15/82-ALC4/2012 09.08.2012	**Status:Case Deferred**
142	HQ File :01/82/050/00047/AM13/	RLA File :22/24/040/00087/AM12/	Lic.No/Date:2210012518 10.02.2012	Defer Date:06.09.2012
	Decision : It was decided to defer the case for 6.9.2012 for comments of Department of Pharmaceuticals.			

	Case No.:17/3/82-ALC4/2012	Party Name:SUVEN LIFE SCIENCES LIMITED	Meet No/Date:15/82-ALC4/2012 09.08.2012	**Status:Case Approved**
	HQ File :01/82/050/00021/AM13/	RLA File :09/24/040/00563/AM12/	Lic.No/Date:0910051235 13.02.2012	Defer Date:
	Decision : In the light of earlier decision taken in meeting no. 14/82 dated 31.7.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per			

143	details given below or as applied by the firm, whichever is less:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed kg/kg
2,4-Dimethyl Thiophenol	1 kg	1	Meta Xylene	1.37

RA may take appropriate action as per the decision of Norms Committee.

144	**Case No.:18/8/82-ALC4/2012**	Party Name:SYMBIOTEC PHARMALAB LTD.,	Meet No/Date:15/82-ALC4/2012 09.08.2012	**Status:Case Deferred**
	HQ File :01/82/050/00210/AM13/	RLA File :56/24/040/00001/AM12/	Lic.No/Date:5610000024 13.02.2012	Defer Date:06.09.2012
	Decision : It was decided to defer the case for 6.9.2012 for comments of Department of Pharmaceuticals.			

145	**Case No.:21/3/82-ALC4/2012**	Party Name:HETERO LABS LIMITED	Meet No/Date:15/82-ALC4/2012 09.08.2012	**Status:Case Deferred**
	HQ File :01/82/050/00025/AM13/	RLA File :09/24/040/00561/AM12/	Lic.No/Date:0910051230 13.02.2012	Defer Date: 6.9.2012
	Decision : It was decided to defer the case for 6.9.2012 for comments of Department of Pharmaceuticals.			

146	**Case No.:26/3/82-ALC4/2012**	Party Name:VIJAYASRI ORGANICS LTD	Meet No/Date:15/82-ALC4/2012 09.08.2012	**Status:Case Deferred**
	HQ File :01/82/050/00030/AM13/	RLA File :09/24/040/00559/AM12/	Lic.No/Date:0910051239 13.02.2012	Defer Date:06.09.2012
	Decision : It was decided to defer the case for 6.9.2012 for comments of Department of Pharmaceuticals.			

147	**Case No.:33/3/82-ALC4/2012**	Party Name:SALVI CHEMICAL INDUSTRIES LIMITED	Meet No/Date:15/82-ALC4/2012 09.08.2012	**Status:Case Deferred**
	HQ File :01/82/050/00037/AM13/	RLA File :03/95/040/00944/AM12/	Lic.No/Date:0310681637 13.02.2012	Defer Date:06.09.2012
	Decision : It was decided to defer the case for 6.9.2012 for comments of Department of Chemicals and Petrochemicals.			

148	**Case No.:20/3/82-ALC4/2012**	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:15/82-ALC4/2012 09.08.2012	**Status:Case Deferred**
	HQ File :01/82/050/00024/AM13/	RLA File :09/24/040/00550/AM12/	Lic.No/Date:0910051247 14.02.2012	Defer Date:06.09.2012
	Decision : It was decided to defer the case for 6.9.2012 for comments of Department of Pharmaceuticals.			

149	**Case No.:27/3/82-ALC4/2012**	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:15/82-ALC4/2012 09.08.2012	**Status:Case Deferred**
	HQ File :01/82/050/00031/AM13/	RLA File :09/24/040/00549/AM12/	Lic.No/Date:0910051246 14.02.2012	Defer Date:06.09.2012

	Decision : It was decided to defer the case for 6.9.2012 for comments of Department of Pharmaceuticals.			

150	**Case No.:46/1/82-ALC4/2012**	Party Name:CHEMCON SPECIALITY CHEMICALS P LTD	Meet No/Date:15/82-ALC4/2012 09.08.2012	**Status:Case Deferred**
	HQ File :01/82/050/01488/AM12/	RLA File :34/24/040/00246/AM12/	Lic.No/Date:3410033224 14.02.2012	Defer Date:06.09.2012
	Decision : It was decided to defer the case for 6.9.2012 for comments of Department of Pharmaceuticals.			

151	**Case No.:55/4/82-ALC4/2012**	Party Name:MANGALAM DRUGS & ORGANICS LIMITED	Meet No/Date:15/82-ALC4/2012 09.08.2012	**Status:Case Deferred**
	HQ File :01/82/050/00135/AM13/	RLA File :03/95/040/00886/AM12/	Lic.No/Date:0310681867 14.02.2012	Defer Date:06.09.2012
	Decision : It was decided to defer the case for 6.9.2012 for comments of Department of Pharmaceuticals.			

152	**Case No.:87/4/82-ALC4/2012**	Party Name:SUVEN LIFE SCIENCES LIMITED	Meet No/Date:15/82-ALC4/2012 09.08.2012	**Status:Case Approved**
	HQ File :01/82/050/00167/AM13/	RLA File :09/24/040/00565/AM12/	Lic.No/Date:0910051324 16.02.2012	Defer Date:

Decision : In the light of earlier decision taken in meeting no. 14/82 dated 31.7.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed kg/kg
1-Bromo-2-Iodobenzene	1 kg	1.	2-Bromo Aniline	1.086
		2.	Potassium Iodide	0.733
		3.	Cyclohexane	2.75

153	**Case No.:1/48/82-ALC4/2011**	Party Name:ARCH PHARMALABS LTD	Meet No/Date:15/82-ALC4/2012 09.08.2012	**Status:Case Deferred**
	HQ File :01/82/050/01308/AM12/	RLA File :03/94/040/01013/AM12/	Lic.No/Date:0310682488 17.02.2012	Defer Date:06.09.2012
	Decision : It was decided to defer the case for 6.9.2012 for comments of Department of Pharmaceuticals.			

154	**Case No.:2/48/82-ALC4/2011**	Party Name:SOHAN HEALTHCARE PVT. LTD	Meet No/Date:15/82-ALC4/2012 09.08.2012	**Status:Case Approved**
	HQ File :01/82/050/01309/AM12/	RLA File :31/83/040/00228/AM12/	Lic.No/Date:3110053067 21.02.2012	Defer Date:

Decision : In the light of written comments received from Department of Pharmaceticals vide their OM No. 35011/164/2012-PI(Norms) dated 24.7.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed kg/kg

				kg/kg
Metformin Hydrochloride BP/EP?USP While Crystalline Powder	1 kg	1.	Dicyandiamide	0.567
		2.	Di Methyl Amine HCL	0.60
		3.	Mix Xylene	0.027
		4.	Methanol	0.237

RA may take appropriate action as per the decision of Norms Committee.

155	**Case No.:73/4/82-ALC4/2012**	Party Name:DIVIS LABORATORIES LTD.,	Meet No/Date:15/82-ALC4/2012 09.08.2012	**Status:Case Deferred**
	HQ File :01/82/050/00153/AM13/	RLA File :09/24/040/00552/AM12/	Lic.No/Date:0910051394 22.02.2012	Defer Date:06.09.2012
	Decision : It was decided to defer the case for 6.9.2012 for comments of Department of Pharmaceuticals.			

156	**Case No.:20/4/82-ALC4/2012**	Party Name:ARCH PHARMALABS LTD	Meet No/Date:15/82-ALC4/2012 09.08.2012	**Status:Case Deferred**
	HQ File :01/82/050/00100/AM13/	RLA File :03/94/040/01027/AM12/	Lic.No/Date:0310683207 23.02.2012	Defer Date:06.09.2012
	Decision : It was decided to defer the case for 6.9.2012 for comments of Department of Pharmaceuticals.			

157	**Case No.:26/4/82-ALC4/2012**	Party Name:ARCH PHARMALABS LTD	Meet No/Date:15/82-ALC4/2012 09.08.2012	**Status:Case Deferred**
	HQ File :01/82/050/00106/AM13/	RLA File :03/94/040/01048/AM12/	Lic.No/Date:0310683210 23.02.2012	Defer Date:06.09.2012
	Decision : It was decided to defer the case for 6.9.2012 for comments of Department of Pharmaceuticals.			

158	**Case No.:67/4/82-ALC4/2012**	Party Name:HETERO LABS LIMITED	Meet No/Date:15/82-ALC4/2012 09.08.2012	**Status:Case Deferred**
	HQ File :01/82/050/00147/AM13/	RLA File :09/24/040/00582/AM12/	Lic.No/Date:0910051412 23.02.2012	Defer Date:06.09.2012
	Decision : It was decided to defer the case for 6.9.2012 for comments of Department of Pharmaceuticals.			

159	**Case No.:14/4/82-ALC4/2012**	Party Name:ARCH PHARMALABS LTD	Meet No/Date:15/82-ALC4/2012 09.08.2012	**Status:Case Approved**
	HQ File :01/82/050/00094/AM13/	RLA File :03/94/040/01044/AM12/	Lic.No/Date:0310683238 24.02.2012	Defer Date:
	Decision : It was decided to defer the case for 6.9.2012 for comments of Department of Pharmaceuticals			

160	**Case No.:15/4/82-ALC4/2012**	Party Name:ARCH PHARMALABS LTD	Meet No/Date:15/82-ALC4/2012 09.08.2012	**Status:Case Deferred**
	HQ File :01/82/050/00095/AM13/	RLA File :03/94/040/01025/AM12/	Lic.No/Date:0310683234 24.02.2012	Defer Date:06.09.2012

	Decision : It was decided to defer the case for 6.9.2012 for comments of Department of Pharmaceuticals

161	**Case No.:16/4/82-ALC4/2012**	Party Name:BLUE CIRCLE ORGANICS PVT. LTD.	Meet No/Date:15/82-ALC4/2012 09.08.2012	**Status:Case Deferred**
	HQ File :01/82/050/00096/AM13/	RLA File :03/94/040/00806/AM12/	Lic.No/Date:0310683249 24.02.2012	Defer Date:06.09.2012
	Decision : It was decided to defer the case for 6.9.2012 for comments of Department of Chemicals and Petrochemicals.			

162	**Case No.:27/4/82-ALC4/2012**	Party Name:ARCH PHARMALABS LTD	Meet No/Date:15/82-ALC4/2012 09.08.2012	**Status:Case Deferred**
	HQ File :01/82/050/00107/AM13/	RLA File :03/94/040/01049/AM12/	Lic.No/Date:0310683243 24.02.2012	Defer Date:06.09.2012
	Decision : It was decided to defer the case for 6.9.2012 for comments of Department of Pharmaceuticals			

163	**Case No.:6/4/82-ALC4/2012**	Party Name:SALVI CHEMICAL INDUSTRIES LIMITED	Meet No/Date:15/82-ALC4/2012 09.08.2012	**Status:Case Approved**
	HQ File :01/82/050/00086/AM13/	RLA File :03/95/040/00935/AM12/	Lic.No/Date:0310683346 24.02.2012	Defer Date:

Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/143/2011-Ch. II dated 23.7.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less**:**

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
3,5 Di-Iodo Salicylic Acid	1 kg	1.	Iodine Crude	0.723 kg
		2.	Salicylic Acid	0.393 kg

RA may take appropriate action as per the decision of Norms Committee**.**

164	**Case No.:8/4/82-ALC4/2012**	Party Name:ARCH PHARMALABS LTD	Meet No/Date:15/82-ALC4/2012 09.08.2012	**Status:Case Deferred**
	HQ File :01/82/050/00088/AM13/	RLA File :03/94/040/01024/AM12/	Lic.No/Date:0310683229 24.02.2012	Defer Date:06.09.2012
	Decision : It was decided to defer the case for 6.9.2012 for comments of Department of Pharmaceuticals			

165	**Case No.:63/4/82-ALC4/2012**	Party Name:DIVIS LABORATORIES LTD.,	Meet No/Date:15/82-ALC4/2012 09.08.2012	**Status:Case Deferred**
	HQ File :01/82/050/00143/AM13/	RLA File :09/24/040/00553/AM12/	Lic.No/Date:0910051453 27.02.2012	Defer Date:06.09.2012
	Decision : It was decided to defer the case for 6.9.2012 for comments of Department of Pharmaceuticals			

	Case No.:76/3/82-ALC4/2012	Party Name:SWATI MENTHOL & ALLIED CHEMICALS LTD.,	Meet No/Date:15/82-ALC4/2012 09.08.2012	**Status:Case Approved**

166	HQ File :01/82/050/00080/AM13/	RLA File :29/24/040/00005/AM12/	Lic.No/Date:2910016544 27.02.2012	Defer Date:

Decision : In the light of written comments received from Department of Chemicals and Petrochemicals U.O No. 14010/62/2012/Ch. II dated 6.8.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Dihydromyrcenol	1 kg	1	Dihydromyrcene	1.337 kg

RA may take appropriate action as per the decision of Norms committee.

167	**Case No.:66/4/82-ALC4/2012**	Party Name:KARNATAKA ANTIBIOTICS & PHARMACEUTICALS LTD.,	Meet No/Date:15/82-ALC4/2012 09.08.2012	**Status:Case Approved**
	HQ File :01/82/050/00146/AM13/	RLA File :07/24/040/00479/AM12/	Lic.No/Date:0710086622 28.02.2012	Defer Date:

Decision : It was decided to defer the case for 6.9.2012 for comments of Department of Pharmaceuticals

168	**Case No.:83/4/82-ALC4/2012**	Party Name:KARNATAKA ANTIBIOTICS & PHARMACEUTICALS LTD.,	Meet No/Date:15/82-ALC4/2012 09.08.2012	**Status:Case Approved**
	HQ File :01/82/050/00163/AM13/	RLA File :07/24/040/00477/AM12/	Lic.No/Date:0710086624 28.02.2012	Defer Date:

Decision : It was decided to defer the case for 6.9.2012 for comments of Department of Pharmaceuticals

169	**Case No.:88/4/82-ALC4/2012**	Party Name:VIVIMED LABS LIMITED	Meet No/Date:15/82-ALC4/2012 09.08.2012	**Status:Case Deferred**
	HQ File :01/82/050/00168/AM13/	RLA File :09/24/040/00601/AM12/	Lic.No/Date:0910051490 28.02.2012	Defer Date:06.09.2012

Decision : It was decided to close the case as the firm has not furnished information despite repeated reminders.

170	**Case No.:89/4/82-ALC4/2012**	Party Name:AUCTUS PHARMA LIMITED	Meet No/Date:15/82-ALC4/2012 09.08.2012	**Status:Case Approved**
	HQ File :01/82/050/00169/AM13/	RLA File :09/24/040/00575/AM12/	Lic.No/Date:0910051501 28.02.2012	Defer Date:

Decision : In the light of earlier decision taken in meeting no. 30/82 dated 26.10.201, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less**:**

Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed
(2R,5R)-5-Hydroxy-(1,3)-Oxathiolane-2-Carboxylic Acid,2S ISOPROPYL-5R methyl-IR Cyclohexylester.	1 kg	1.	Glyoxalic Acid 50%	0.717 kg
		2.	2,5 Di Hydroxy 1,4 Di Thiane	0.30 Kg
		3	Cyclohexane	1.48 Kg
		4.	Toluene	0.67 Kg

	RA may take appropriate action as per the decision of Norms Committee.			

171	**Case No.:10/4/82-ALC4/2012**	Party Name:ARCH PHARMALABS LTD	Meet No/Date:15/82-ALC4/2012 09.08.2012	**Status:Case Deferred**
	HQ File :01/82/050/00090/AM13/	RLA File :03/94/040/01037/AM12/	Lic.No/Date:0310684068 29.02.2012	Defer Date:06.09.2012
	Decision : It was decided to defer the case for 6.9.2012 for comments of Department of Pharmaceuticals.			

172	**Case No.:11/4/82-ALC4/2012**	Party Name:ARCH PHARMALABS LTD	Meet No/Date:15/82-ALC4/2012 09.08.2012	**Status:Case Deferred**
	HQ File :01/82/050/00091/AM13/	RLA File :03/94/040/00704/AM12/	Lic.No/Date:0310683822 29.02.2012	Defer Date:06.09.2012
	Decision : It was decided to defer the case for 6.9.2012 for comments of Department of Pharmaceuticals.			

173	**Case No.:18/4/82-ALC4/2012**	Party Name:ARCH PHARMALABS LTD	Meet No/Date:15/82-ALC4/2012 09.08.2012	**Status:Case Deferred**
	HQ File :01/82/050/00098/AM13/	RLA File :03/94/040/01036/AM12/	Lic.No/Date:0310684082 29.02.2012	Defer Date:06.09.2012
	Decision : It was decided to defer the case for 6.9.2012 for comments of Department of Pharmaceuticals.			

174	**Case No.:21/4/82-ALC4/2012**	Party Name:ARCH PHARMALABS LTD	Meet No/Date:15/82-ALC4/2012 09.08.2012	**Status:Case Deferred**
	HQ File :01/82/050/00101/AM13/	RLA File :03/94/040/01059/AM12/	Lic.No/Date:0310684071 29.02.2012	Defer Date:06.09.2012
	Decision : It was decided to defer the case for 6.9.2012 for comments of Department of Pharmaceuticals.			

175	**Case No.:22/4/82-ALC4/2012**	Party Name:ARCH PHARMALABS LTD	Meet No/Date:15/82-ALC4/2012 09.08.2012	**Status:Case Deferred**
	HQ File :01/82/050/00102/AM13/	RLA File :03/94/040/01067/AM12/	Lic.No/Date:0310684092 29.02.2012	Defer Date:06.09.2012
	Decision : It was decided to defer the case for 6.9.2012 for comments of Department of Pharmaceuticals.			

176	**Case No.:31/3/82-ALC4/2012**	Party Name:ARCH PHARMALABS LTD	Meet No/Date:15/82-ALC4/2012 09.08.2012	**Status:Case Deferred**
	HQ File :01/82/050/00035/AM13/	RLA File :03/94/040/01052/AM12/	Lic.No/Date:0310684086 29.02.2012	Defer Date:06.09.2012
	Decision : It was decided to defer the case for 6.9.2012 for comments of Department of Pharmaceuticals.			

	Case No.:32/3/82-ALC4/2012	Party Name:ARCH PHARMALABS LTD	Meet No/Date:15/82-ALC4/2012	**Status:Case**

			09.08.2012	**Deferred**
177	HQ File :01/82/050/00036/AM13/	RLA File :03/94/040/01066/AM12/	Lic.No/Date:0310684076 29.02.2012	Defer Date:06.09.2012
	Decision : It was decided to defer the case for 6.9.2012 for comments of Department of Pharmaceuticals.			

178	**Case No.:24/4/82-ALC4/2012**	Party Name:ENCUBE ETHICALS PVT LTD	Meet No/Date:15/82-ALC4/2012 09.08.2012	**Status:Case Deferred**
	HQ File :01/82/050/00104/AM13/	RLA File :03/94/040/01071/AM12/	Lic.No/Date:0310684364 01.03.2012	Defer Date:06.09.2012
	Decision : It was decided to defer the case for 6.9.2012 for comments of DC(MSME).			

179	**Case No.:65/3/82-ALC4/2012**	Party Name:SHASUN PHARMACEUTICALS LIMITED	Meet No/Date:15/82-ALC4/2012 09.08.2012	**Status:Case Deferred**
	HQ File :01/82/050/00069/AM13/	RLA File :04/24/040/00322/AM12/	Lic.No/Date:0410134302 01.03.2012	Defer Date: 6.9.2012
	Decision : It was decided to defer the case for 6.9.2012 for comments of Department of Pharmaceuticals.			

180	**Case No.:18/3/82-ALC4/2012**	Party Name:ARCH PHARMALABS LTD	Meet No/Date:15/82-ALC4/2012 09.08.2012	**Status:Case Deferred**
	HQ File :01/82/050/00022/AM13/	RLA File :03/94/040/01026/AM12/	Lic.No/Date:0310684482 02.03.2012	Defer Date:06.09.2012
	Decision : It was decided to defer the case for 6.9.2012 for comments of Department of Pharmaceuticals.			

181	**Case No.:19/3/82-ALC4/2012**	Party Name:ARCH PHARMALABS LTD	Meet No/Date:15/82-ALC4/2012 09.08.2012	**Status:Case Deferred**
	HQ File :01/82/050/00023/AM13/	RLA File :03/94/040/01095/AM12/	Lic.No/Date:0310684494 02.03.2012	Defer Date:06.09.2012
	Decision : It was decided to defer the case for 6.9.2012 for comments of Department of Pharmaceuticals.			

182	**Case No.:19/4/82-ALC4/2012**	Party Name:ARCH PHARMALABS LTD	Meet No/Date:15/82-ALC4/2012 09.08.2012	**Status:Case Deferred**
	HQ File :01/82/050/00099/AM13/	RLA File :03/94/040/01081/AM12/	Lic.No/Date:0310684500 02.03.2012	Defer Date:06.09.2012
	Decision : It was decided to defer the case for 6.9.2012 for comments of Department of Pharmaceuticals.			

183	**Case No.:23/4/82-ALC4/2012**	Party Name:ARCH PHARMALABS LTD	Meet No/Date:15/82-ALC4/2012 09.08.2012	**Status:Case Deferred**
	HQ File :01/82/050/00103/AM13/	RLA File :03/94/040/01085/AM12/	Lic.No/Date:0310684507 02.03.2012	Defer Date:06.09.2012
	Decision : It was decided to defer the case for 6.9.2012 for comments of Department of Pharmaceuticals.			

184	**Case No.:25/4/82-ALC4/2012**	Party Name:ARCH PHARMALABS LTD	Meet No/Date:15/82-ALC4/2012 09.08.2012	**Status:Case Deferred**
	HQ File :01/82/050/00105/AM13/	RLA File :03/94/040/01078/AM12/	Lic.No/Date:0310684488 02.03.2012	Defer Date:06.09.2012
	Decision : It was decided to defer the case for 6.9.2012 for comments of Department of Pharmaceuticals.			

185	**Case No.:42/3/82-ALC4/2012**	Party Name:DSM ANTI-INFECTIVES INDIA LTD	Meet No/Date:15/82-ALC4/2012 09.08.2012	**Status:Case Deferred**
	HQ File :01/82/050/00046/AM13/	RLA File :22/24/040/00088/AM12/	Lic.No/Date:2210012586 02.03.2012	Defer Date:06.09.2012
	Decision : It was decided to defer the case for 6.9.2012 for comments of Department of Pharmaceuticals.			

186	**Case No.:74/4/82-ALC4/2012**	Party Name:PORUS LABORATORIES PVT LTD.	Meet No/Date:15/82-ALC4/2012 09.08.2012	**Status:Case Deferred**
	HQ File :01/82/050/00154/AM13/	RLA File :09/24/040/00597/AM12/	Lic.No/Date:0910051589 02.03.2012	Defer Date:06.09.2012
	Decision : It was decided to remind the firm to furnish the requisite information within 15 days failing which the case would be closed. Accordingly, the case was deferred for 6.9.2012.			

187	**Case No.:75/3/82-ALC4/2012**	Party Name:MAHAVIR SYNTHESIS PRIVATE LIMITED	Meet No/Date:15/82-ALC4/2012 09.08.2012	**Status:Case Deferred**
	HQ File :01/82/050/00079/AM13/	RLA File :52/24/040/00050/AM12/	Lic.No/Date:5210037982 02.03.2012	Defer Date:06.09.2012
	Decision : Department of Chemicals and Petrochemicals vide their letter No 14010/45/2010-Ch. II dated 18.7.2012 has requested the firm to furnish the following information: • Manufacturing process in brief. • Balanced chemicals reaction showing all the reactants, product and by product with their molecular formula and molecular weight. • Complete material balance with the formation of isomers. • Stagewise % yield on molecular weight basis alongwith justification supported with authentic/printed technical literature. • Quantity of solvents charged, recovered and loss in process for per kg of export item along with justification. • Production of export item for the past 3 years and corresponding consumption of each input duly certified by CA. • Photocopy of the earlier norms fixed by ALC for same export item in the recent past. • Details of isomers/byproducts formed during the process and its recovery in terms of quanity and value for per kg of export item. It was decided to remind the firm to furnish the information. Accordingly, case was deferred for 6.9.2012.			

188	**Case No.:30/4/82-ALC4/2012**	Party Name:ARCH PHARMALABS LTD	Meet No/Date:15/82-ALC4/2012 09.08.2012	**Status:Case Deferred**
	HQ File :01/82/050/00110/AM13/	RLA File :03/94/040/01096/AM12/	Lic.No/Date:0310684923	Defer

			05.03.2012	Date:09.08.2012
	Decision : It was decided to defer the case for 6.9.2012 for comments of Department of Pharmaceuticals.			

189	**Case No.:6/7/82-ALC4/2012**	Party Name:DHANUKA LABORATORIES LTD.	Meet No/Date:15/82-ALC4/2012 09.08.2012	**Status:Case Deferred**
	HQ File :01/82/050/00190/AM13/	RLA File :05/23/040/00526/AM12/	Lic.No/Date:0510322039 11.04.2012	Defer Date: 6.9.2012
	Decision : It was decided to defer the case for 6.9.2012 for comments of Department of Pharmaceuticals.			

190	**Case No.:49/14/82-ALC4/2012**	Party Name:GEM AROMATICS PVT.LTD.	Meet No/Date:15/82-ALC4/2012 09.08.2012	**Status:Case Approved**
	HQ File :01/82/050/00426/AM13/	RLA File :03/94/040/00207/AM13/	Lic.No/Date:0310698463 13.06.2012	Defer Date:
	Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/65/2010-Ch. II dated 6.8.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:			

Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed
Methyl Eugenol	1 kg	1	Clove Leaf Oil	1.267 kg

RA may take appropriate action as per the decision of Norms Committee.

191	**Case No.:1/15/82-ALC4/2012**	Party Name:EMCURE PHARMACEUTICALS LTD.	Meet No/Date:15/82-ALC4/2012 09.08.2012	**Status:Case Deferred**
	HQ File :01/82/050/00436/AM13/	RLA File :31/83/040/00067/AM13/	Lic.No/Date:3110055076 24.07.2012	Defer Date:06.09.2012
	Decision : It was decided to defer the case for 6.9.2012 for comments of DC(MSME).			

Date:13.08.2012
Place:New Delhi

Lalita Maini
Foreign Trade Development Officer